

TRIBUNAL NO. 10
(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. original Application No. 71/06
2. Misc Petition No.
3. Contempt Petition No.
4. Review Application No.

Applicant(S) Purushottam Gonsalvi

Respondents U. O. I. Govt

Advocate for the Applicant(S). S. Bhattacharjee, R. S. Chakraborty, A. Roy
M. Jha

Advocate for the Respondant(S). Railway Counsel..

Notes of the Registry	Date	Order of the Tribunal
-----------------------	------	-----------------------

The application is in form
is filed/C.P. 2006. 50/

deposited
No. 269 322451

Dated 22.3.06

M. Elto
Dy. Registrat

DR

23.3.2006

Heard learned counsel for the parties. Order passed, is kept in separate sheets.

The O.A. is disposed of at the admission stage itself in terms of the order. No costs.

Vice-Chairman

bb

Steps taken.

DR

Classification is a 8/B
matter as per classification

for
22/3
C.

28.3.06
Copy of the Order
has been sent to the
D.P.C. for issuing
the same to the applicant
as well as to the Railway
Standing Counsel.

DR

3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

71 of 2006

O.A. No.

23.03.2006

DATE OF DECISION

Sri Pradip Goswami

..... Applicant/s

Mr.S.Chouhan

..... Advocate for the
Applicant/s.

- Versus -

Union of India & Others

..... Respondent/s

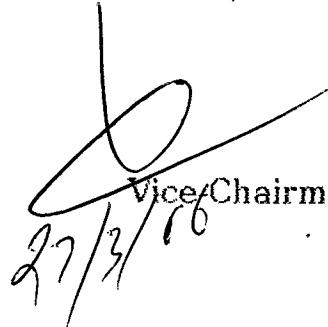
Dr.J.L.Sarkar

..... Advocate for the
Respondents

CORAM

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

1. Whether reporters of local newspapers
may be allowed to see the Judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest
Being complied at Jodhpur Bench ? Yes/No
4. Whether their Lordships wish to see the fair copy
of the Judgment ? Yes/No


Vice Chairman (J)

27/3/06

4

**CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH.**

Original Application No. 71 of 2006.

Date of Order: This, the 23rd Day of March 2006.

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN.

Sri Pradip Goswami
Son of Late Banamali Goswami
Resident of Tinsukia Town
Near old Railway Station
Tinsukia, P.S: Tinsukia
Dist: Tinsukia

..... Applicant

By Advocates S/Shri S.Chauhan, R.S.Chauhan, A.Roy & M.Jha.

- Versus -

1. The Union of India
Represented by its Principal Secretary
Ministry of Railway cum the Chairman
Railway Board, New Delhi – 1.
2. The General Manager
North East Frontier Railway
Maligaon, Guwahati-12.
3. The Chief Personnel Officer
(Indian Railway), N.F.Railway
Head Office Maligaon
Guwahati-12.
4. The Divisional Railway Manger(P)
Tinsukia Division
N.F.Railway at Tinsukia.
5. The Sr. Divisional Personnel Officer
Tinsukia Division
N.F.Railway at Tinsukia. Respondents

By Dr.J.L.Sarkar, Standing counsel for the Railways.

ORDER (ORAL)

SACHIDANANDAN, K.V., (V.C.):

The father of the applicant was a casual labourer and was regularised in the year 1972. He was removed from service for erecting Kachha Kali Temple adjacent to his quarter. The matter was referred to the Industrial Tribunal and vide award dated 26.9.2000 the Tribunal set aside the dismissal order and directed the respondents to reinstate the applicant's father with 50% back wages. The respondents preferred W.P. No.4385/2001 against the award of the Industrial Tribunal which was also dismissed vide order dated 7.4.2004 directing the respondents to implement the award of the Industrial Tribunal forthwith. During the pendency of the said proceedings the father of the applicant died leaving behind his wife, his unmarried sister and the present applicant as legal heirs. The applicant had submitted representation on 5.4.2004 for consideration of his appointment on compassionate ground. His claim is that he is eligible for compassionate appointment. The applicant claims that his representation did not heed any result and therefore, he has earlier approached this Tribunal by filing O.A. No. 84 of 2005 which was disposed of by this Tribunal vide order dated 18.7.2005 directing the applicant to apply and obtain birth certificate from the competent authority and to produce the same before the authority with a further direction to the respondents to pass appropriate order within a period of.

three months from receipt of the birth certificate. When approached, the Registrar, Birth & Death, Tinsukia District vide Annexure-M certificate dated 29.7.2005 informed the applicant that registration of death and birth has commenced only from 28.6.1978 in Tinsukia district and hence his name has not been registered in their record. The applicant submitted another representation dated 13.9.2005 alongwith Annexure-M certificate before the respondents narrating his difficulties in getting such a certificate. The respondent No.5 vide order dated 15.2.2006 again advised the applicant to obtain fresh order from this Tribunal in regard to obtaining certificate of date of birth from the competent authority. Therefore, the applicant has filed this O.A. seeking for the following reliefs:-

"8.1 To direct the Respondents to appoint the petitioner on compassionate ground as per scheme of rule.

8.2 To direct the Respondents to accept the school certificate as proof of date of birth."

2. I have heard Mr.S.Chauhan, learned counsel for the applicant and Dr.J.L.Sarkar, learned Standing counsel for the Railways. When the matter came up for consideration it was averred that the basic ground for non-appointment of the applicant on compassionate ground is that his age appears to be different in different documents that he has



produced before the authorities. This Tribunal while disposing O.A. No.84/2005 has observed as follows:-

"2. We have also perused the Annexure R/5 dated 6/7.5.2005. We find that the main ground stated for not giving appointment on compassionate ground to the applicant at present is want of authenticated record relating the Date of Birth of the applicant. The Annexure R/5 communication itself refers to Annexure R/1 School Register dated 21.4.04 issued by the Headmaster of Ramkrishna Shishu Vidyalaya wherein it is shown that the Date of Birth of the applicant is 15.3.71. However, in the other documents mentioned in the Annexure R/5 the date of birth varies. Ordinarily the Date of Birth given in the School Certificate has to be accepted as authenticated document. The Date of Birth shown in the other documents, for example, Annexure R/4 affidavit shows the age of the applicant as 23.1.68. Now that the Respondents have taken the view that having regard to the difference in the Date of Birth in the documents produced by the applicant, we are of the view that this application can be disposed of by directing the applicant to obtain a Certificate showing the Date of Birth of the applicant from the competent authority namely; Registrar of Birth and Death attached to the Municipal Corporation concerned. Hence the O.A. is disposed of at the Admission stage itself by directing the applicant to apply for and obtain Birth Certificate from the competent authority which is attached to the Municipal Corporation in which the applicant

resides and produces the same before the Respondent within a period of two months from today. If the applicant produces the said Certificate the Respondents will act on the basis of the said Certificate and pass appropriate order in accordance with the law within a period of three months thereafter.

3. The Original Application is disposed of as above.

As per the direction of this Tribunal in that order the applicant was to apply and obtain date of birth certificate from the competent authority and to produce the same before the respondents within two months from the date of the order. Accordingly applicant has applied to the said authority and vide letter dated 29.7.2005 the authority has passed the following order:-

" TO WHOM IT MAY CONCERN

As per Enforcement of the RBD Act, 1969, & Approval and notification of State Rules framed 28.6.78 from 28.6.78 in our district. So, registration of birth prior to 1978 does not arise & the name of Sri Pradip Goswami, has not registered in our record."

It is quite clear from the said letter that registration of birth and death has commenced from 28.6.1978 in the said district and hence registration of birth prior to 1978 does not arise and such certificate cannot be issued. Further, the applicant has made representation again on 13.9.2005 pinpointing all these difficulties. Counsel for the applicant also brought to the notice of this Tribunal to



9

the Annexures - 'O' to 'S' and submitted that these documents are the declarations made by the deceased person before the authority while he was in service, which according to the applicant, tally with the school certificate.

3. Having found that the competent authority cannot issue any such birth certificate to the applicant and taking confidence of the decision of the Hon'ble Supreme Court in Commissioner of Police, Bombay and Another -vs- Bhagwan V. Lahane reported in (1997) 1 SCC 247 declaring that the date of birth recorded in the School Leaving Certificate could be doubted in the absence of concrete proof, the applicant has made out a case. Therefore, I am of the considered view that in the present circumstances the respondents can be directed to accept the school certificate (Annexure-J). The respondents shall ascertain the authenticity of Annexure-J certificate by verifying the same with the original certificate to be produced by the applicant within a period of 15 days from today and shall consider the case of the applicant for appointment on compassionate ground on the strength of that certificate, if the applicant is otherwise eligible, and pass a speaking order within three months from the date of receipt of such original certificate produced by the applicant and communicate the same.

L

The O.A. is disposed of as above at the admission stage itself. In the circumstances, there is no order as to costs.



(K.V. SACHIDANANDAN)
VICE CHAIRMAN

BB

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 71/66

R. Dymocum

1. a) Name of the Applicant: R. Dymocum
b) Respondents: Union of India & Ors.
c) No. of Applicant(S):
2. Is the application in the proper form: Yes / No.
3. Whether name & description and address of the all the papers been furnished in cause title :- Yes / No.
4. Has the application been duly signed and verified :- Yes / No.
5. Have the copies duly signed :- Yes / No.
6. Have sufficient number of copies of the application been filed : Yes / No.
7. Whether all the annexure parts are impleaded :- Yes / No.
8. Whether English translation of documents in the Language:- Yes / No.
9. Has the application is in time :- Yes / No.
10. Has the Vokatlatnama/Memo of appearance /Authorisation is filed: Yes / No.
11. Is the application by IPO/ED/for Rs. 50/- 26/3/22451
12. Has the application is maintainable : Yes / No.
13. Has the Impugned order original duly attested been filed:- Yes / No.
14. Has the legible copies of the annexurea duly attested filed: Yes / No.
15. Has the Index of the documents been filed all available :- Yes / No.
16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes / No.
17. Has the declaration as required by item 17 of the form: Yes / No.
18. Whether the relief sough for arises out of the Single: Yes / No.
19. Whether interim relief is prayed for :- Yes / No.
20. Is case of Condonation of delay is filed is it Supported :- Yes / No.
21. Whether this Case can be heard by Single Bench/Division Bench:
22. Any other point :-
23. Result of the Scrutiny with initial of the Scrutiny Clerk:
The application is in order Alam

SECTION OFFICER (J)

DEPUTY REGISTRAR

RAI

22 MAR 2006

गुवाहाटी न्यायालय
Guwahati Bench

O. A. NO. 12006

Sri Pradip Goswami

..... Applicant

-Versus -

Ministry of Railway & Ors.

..... Respondents

SYNOPSIS

3-3-71 : Applicant's father entered in service as Casual Labour. Thereafter he was regularised by another order dated 1/5/72. He was working as Hamal in catering car.

20-11-82 : The father of applicant by affect of coal smoke suffered from Tuberculosis. On his request he was transferred and posted as peon at Tinsukia Rly station.

26-5-93 : Applicant's father was removed from service for erecting Kachha Kali temple adjacent to his quarter. For removal his case was referred to Industrial Tribunal, Guwahati for adjudication. Learned Tribunal by award dated 26/9/2000 set aside the dismissal order and directed to reinstate with 50% back wages.

W.P.(C) No. 4385/01:-

The respondent preferred writ application and got interim stay order of the award.

Para-4.7
Page -5

23-2001- During the pendency of writ petition Banamali Goswami died, after getting stay order responded not substituted legal heir for more than 2 years. The applicant, his mother and his unmarried sister got impleaded by filing application.

Para-4.7
Page -5

Contd....

(2)

7-4-2004 - Hon'ble High Court dismissed the writ petition filed by Railway and directed to implement award forthwith.

Para-4.10

Page -6

15-4-2004 - Applicant submitted a representation praying for consideration of his appointment on compassionate ground. The applicant is needy, fit qualified and eligible for appointment. Late Banamali Goswami left his wife, son the applicant and a unmarried daughter.

Para-4.8
Page -5

A large member of Group 'C' 'D' posts are lying vacant.

The Respondents called the applicant for medical test and the applicant found fit in medical test.

Para-4.14
Page -7

8-9-2004 - Mother of applicant filed a contempt case against Respondents for not releasing her pensionary benefit in Hon'ble High Court and Honble.High.Court issued notice on Respondent No. 5 A.K. Chapatia. For filing contempt the Respondents are not considering the case of applicant for appointment on compassionate ground (die-in- harness)

Para-4.16
Page -8

Contd...

14

O.A. No.84/05:- The applicant repeatedly submitted representation praying for appointment on Compassionate ground under relevant scheme. Ultimately the applicant approached this Hon'ble Tribunal. Hon'ble Tribunal directed the respondents to appoint the petitioner under the scheme on furnishing fresh age certificate from competent authority. The applicant approached Tinsukia Municipal Board but such certificate could not be provided because as registration of birth & death was commenced from 28/6/78. But the date of birth of the applicant according to school certificate is 15/3/1971.

15-2-2006 :- The applicant filed representation stating the fact for not providing birth certificate but the respondent not considered the case of the applicant. Now the respondents advise the applicant to obtain a fresh order from this Hon'ble Tribunal. Hence this application.

Filed by

Ashwin Roy

Advocate

Central Administrative Tribunal
Guwahati Branch

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BRANCH

O.A. No. F 1 /2006

Filed by : Pradip Goswami
(Advocate)
through the Advocate
Azshin Roy
22/3/06

BETWEEN

Sri Pradip Goswami,

S/O. Late Banamali Goswami,

Resident of Tinsukia Town,

Near old Railway Station,

Tinsukia,

P.S.-Tinsukia,

District- Tinsukia.

.....Applicant.

And

1) The Union of India represented by its Principal Secretary,
Ministry of Railway cum the Chairman, Railway Board,
New Delhi – 1.

2) The General Manager,
North East Frontier Railway,
Maligaon, Guwahati-12.

3) The Chief Personal Officer,
(Indian Railway), N.F. Railway,
Head Officer Maligaon,
Guwahati-12.

- School Certificate -

P.G. Roy

Contd...

4) The Divisional Railway Manager (P),
Tinsukia Division,
N.F. Railway at Tinsukia.

5) The Sr. Divisional Personal Officer,
Tinsukia Division,
N.F. Railway at Tinsukia.

.....Respondents.

DETAILS OF THE APPLICANT

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE :

Instant application is made for consideration of petitioner for appointment on compassionate ground as the petitioner is son of a railway employee who died on 23-6-2001 while in service. The application is also made for an appropriate direction to the respondents to appoint the petitioner according to the rule and guidelines given by the Railway authority.

2. LIMITATION :

The applicant declares that the instant application has been filed within the limitation period described U/S 21 of Administrative Tribunal Act, 1985.

3. JURISDICTION :

The applicant further declares that the subject matter for the instant case is within the jurisdiction of the Hon'ble Tribunal.

4. FACTS OF THE CASE :

4.1. That the applicant is a citizen of India and permanent resident of Tinsukia, Assam and as such he is entitled to all the rights, protection and privileges as guaranteed by the Constitution of India and the laws framed there under.

4.2. That the father of the applicant was appointed as Grade-IV employee in the year 1971 by order dated 3.3.1971 and was posted at Tinsukia. The petitioner's father was working in dinning car as Hamal. Although the father of the petitioner was initially appointed as casual employee by order dated 3.3.1971, his service was regularized by order dated 1.5.1972 w.e.f. 1.9.1971 and as such the father of the petitioner was a regular employee for all purposes.

Copy of appointment letter dated 3.3.71 and regularization order dated 1.5.72 are annexed as
Annexure - A and B.

4.3. That the applicant states that his father was directed to work as Hamal (Assistant to cook) in dinning car. By affect of coal smoke he suffered from Tuberculosis but somehow he was cured by great effort. Since his attack by disease he became religious minded man and also a devotee of Goddess Kali. For his such disease the petitioner's father was posted as station peon at Tinsukia by order dated 20/11/82 and at Tinsukia he was provided a very small quarter of dilapidated condition. Since the quarter was very small, he erected a small kachha Kali temple for his personal worship.

Copy of transfer order dated 20/11/82 is annexed as
Annexure-C

Contd...

P.G. 16

4.4. That the applicant states that for construction of the Kaccha Kali Temple the respondent framed charge with a view to imposing punishment, by order dated 28/10/92. Thereafter a departmental inquiry was conducted and prior to that applicant's father admitted the said charge. However another charge was also leveled against late Banamali Goswami but that was denied by him and was also not proved by inquiry Officer. For such minor fault Banamali Goswami was removed from service by order dated 26/5/1993.

Copy of removal order dated 26/5/93 is annexed as
Annexure-D.

4.5. That the applicant states that father of the applicant preferred a departmental appeal but the same was rejected. The father of the applicant brought the matter to the notice of Govt. of India, Ministry of Labour and the Ministry of Labour taking it as an industrial dispute referred the matter before the Industrial Tribunal, Guwahati for adjudication by order dated 30/10/98.

Copy of order dated 30/10/98 is annexed as
Annexure-E.

4.6. That the applicant states that before the Industrial Tribunal, Railway Authority not adduced any evidence. No presenting Officer was appointed to present the case before the Inquiry Officer. Further the Inquiry Officer did not follow procedural rule and the management also did not provide list of witnesses. In fact the charges was not proved before the Industrial Tribunal and as such the learned Tribunal by award dated 26/9/2000 dismissed order of Banamali Goswami was set aside and further order was passed to reinstate him with 50% back wages.



Contd...

Copy of order dated 26/9/2000 is annexed as
Annexure-F.

4.7. That the applicant states that the Railway Management preferred a writ petition No. 4385/01 before Hon'ble Gauhati High Court and got interim stay of the award. However on 23/6/2001 Banamali Goswami died during the pendency of the writ petition. The Railway Management did not substitute the present petitioner, his mother as required under law. However the applicant and his mother filed an application praying for substitute wife Smti. Prabha Rani Goswami, applicant himself and his unmarried sister Miss Bhabani Goswami. The Hon'ble Court allowed the substitution and by order dated 7/4/2004 dismissed the writ petition filed by Railway Management and further directed to implement forthwith the award and order of Industrial Tribunal dated 26/9/2000.

Copy of death certificate and Judgment dated 7/4/2004 are annexed as Annexure - G & H.

4.8. That the applicant states that the applicant's father entered in service in March, 1971. He died on 23/6/2001 while in service. But for technical reason i.e. due to pendency of the W.P.(C) No. 4385/2001, the applicant could not avail of the benefit of the scheme of compassionate ground.. Immediately on 15/4/04 the applicant submitted representation requesting them to appoint the applicant as per Rule. The Respondents received the representation, but after expiry of 8 month the case of the petitioner has not been considered for appointment under aforesaid scheme. There is no chance of consideration the case of the applicant, unless and until this Hon'ble Court direct the respondents to consider the case of the applicant within a time bound period.

Copy of representation dated 15/4/04 is annexed
as Annexure -I.

Contd....

P.Govt.

4.9. That the applicant states that his date of birth is 15/03/1971 as per school certificate issued by H.M. Ramakrishna Sishu Bidyalaya, Tinsukia where the petitioner studied and promoted to class IX.

Copy of school certificate is annexed as

Annexure - J.

4.10. That the applicant states that father of applicant entered in service in March, 1971. However the service was regularized w.e.f. 1/9/1971 and as such he rendered more than 30 years of service. Although the applicant's father was removed from service on 26/5/93 on a minor charge for erecting kachha Kali temple, the same was set aside by the Industrial Tribunal, Guwahati by order dated 26/9/2000, with order to reinstate him with 50% back wage. Although the said order was challenged by the respondents before this Hon'ble High Court but the same was dismissed by Judgment dated 7/4/2004. But during the pendency of the writ petition Banamali Goswami died on 23/6/2001 and as such this is case of die-in-harness for which the applicant is entitled for all benefits of the aforesaid scheme.

4.11. That the applicant states that the Respondent No.3,4 & 5 passed one order on 8/7/2004 observing that Late Banamali Goswami is entitled to get all benefit as death case was in service.

Copy of order dated 8/7/04 is annexed as

Annexure-K.

4.12. That the applicant states that the mother of the applicant has been provided family pension by the respondents as widow of late Banamali Goswami ex-Office-peon and as such the applicant is entitled to get the aforesaid benefit.

Contd....

4.13. That the applicant states that under the prevailing Rule for appointment on compassionate ground appointment should be made within 3 months and or as early as possible. In case of such appointment the General Manager personally may exercise the power he also delegates his power to Divisional Railway Manager on Chief Personnel Officer. In case of Group 'D' power to make appointment may be delegated to Divisional Railway Manager under the Rule. At present the applicant is aged of 33 years and under the Rule the upper age limit can be relaxed by the respondents under the Rule.

4.14. That the applicant states that a large number of Group 'D' post are lying vacant in the North East Frontier Railway for which a written test was held. The respondent can easily appoint and adjust the applicant in any Group 'C' or 'D' post. The applicant is able bodied man ready and willing to discharge whatever duties and functions will be entrusted to him.

The applicant is unemployed youth he was fully depended on his father. The applicant has unmarried sister and old ailing mother. There is no any source of income of the family and as such the applicant has relative hard-ship for ^{non-} appointment.

4.15. That the applicant states that although the father of the applicant died on 23/6/01 he could not approach this Hon'ble Court as he was removed from service which was questioned in Court of law and finally decided only on 7/4/2004 and as such only after 7/4/2004 the applicant is entitled to claim appointment on compassionate ground. There is no delay in the eye of law.

Contd...

4.16. That the applicant was called for medical test which is done and applicant is found medically fit now the Respondent No.5, against whom contempt of Court was filed in the Hon'ble High Court by his mother on 8/9/04 being Cont. case No. 578/04, not issuing appointment letter. The Respondent No. 5 flatly refused to issue appointment letter only for filing contempt of Court case by mother Prabha Rani Goswami.

4.17. That the applicant approached this Hon'ble Tribunal by filing an O.A. No.84/2005. By Judgement dated 18/07/2005 the Hon'ble Tribunal observed that with regard to the case of birth if there is controversy the school certificate has to be accepted as authenticated document. However Hon'ble Tribunal directed the applicant to obtain certificate from competent authority viz. Registrar of birth and death attached to the Municipal Corporation and to submit within a period of two months. Respondents shall pass appropriate order within three months.

Copy of order dated 18/07/2005 is annexed as
Annexure - L.

4.18. That the applicant states that immediately the applicant approached the Municipal Corporation, Tinsukia for obtaining birth certificate. The Registrar, birth & Death wrote to the applicant that Birth & Death registration office was commenced from 28/6/78. So the record of birth of 1971 cannot be available. The applicant submitted the said certificate dated 29/7/05 alongwith application dated 18/9/05 to the respondents. The respondents kept silence.

Copy of certificate dated 29/7/05 alongwith application dated 13/9/05 are annexed as
Annexures - M & N.

4.19. That the applicant states that the respondents remain unheard after filing of the application dated 13/9/05. Then the applicant submitted an appeal before General Manager, N.F. Railway, Maligaon at 11.00 A.M. on 21/11/05. In the said appeal the applicant stated that his father declared his age 17 years as on 1/1/86. By another declaration on 1/1/87 the age of applicant was declared 18 years. Next on 1/1/88 the age of applicant was declared 19 years and 21 year as on 1/1/90. His date of birth is recorded as 19/3/71 by Labour & Employment Deptt. And identity Card was issued to the applicant. The age of applicant was 23 year recorded on 1993 electoral roll.

Copies of order dated 1/1/86, 1/1/87, 1/1/88, 1/1/90 and 19/3/71 are annexed as Annexure-O,P,Q,R & S.

4.20. That the applicant requested the Respondents to accept the school certificate as authenticated document to show date of birth 15/3/1971/ the Divisional Railway Manager (P) Respondent No. 5 on 15/2/06 issued a letter to the applicant saying that the applicant require fresh order from the Hon'ble Tribunal and hence this application.

Copy of letter dated 15/2/06 is annexed as Annexure -T.

5. GROUND WITH LEGAL PROVISION :

5.1. For that action of the respondents are illegal, arbitrary and violative of Railway Establishment Rules.

Contd....

5.2. For that the respondents have dis-regarded their own guidelines and rules provided for appointment on compassionate ground because dependent of employee who die-in-harness while in service required for appointment to be made within a period of three months. Further the power should be exercised by the General Manager himself.

5.3. For that the respondents did not pay the retirement benefits to the applicants mother. Only after filing contempt of Court case No. 570/04 the respondents paid retirement benefits in part.

5.4. For that the Respondents not issuing appointment letter only because the applicant filed Contempt case No. 578/04 in Hon'ble Gauhati High Court for not releasing pensionary Benefits to applicant's mother.

5.5. For that this Hon'ble Tribunal by Judgment dated 18/7/05 observed that date of birth given in the school certificate has to be accepted as authenticated documents but the Respondents have not accepted the same.

5.6. For that the Respondents directed the applicant to obtain ^{fresh} order from Hon'ble Tribunal and now the applicant has no alternative but to approach this Tribunal for necessary order.

5.7. For that on any view of the matter action/inaction on the part of the Respondent is bad in law, unjust, unreasonable and this Hon'ble Tribunal may interfere for ends of justice.

24

6. DETAILS OF REMEDIES EXHAUSTED :

The case of applicant has not been considered for appointment on compassionate ground for malafide intention as the mother of applicant filed contempt case against the Respondents for non-payment of her Family pension.

7. MATTER NOT PREVIOUSLY FILED BUT NOT PENDIN IN AN OTHER COURT :

The applicant declares that Respondent previously filed W.P.(C) No.4385/2001 and Hon'ble High Court directed to pay service benefit of pension of applicant's mother.

Secondly since Respondent did not comply the order dated 7/4/2004 passed by Hon'ble High Court the applicant filed Cont. case No. 578/04, till to-day the Respondents have not released entire service benefit of his father Bonomali Goswami.

Thirdly the applicant filed O.A. No. 84/05 praying for giving direction to the Respondent for appointment of applicant on compassionate ground. This Hon'ble Tribunal by order dated 18/7/05 disposed the same.

8. RELIEF SOUGHT FOR :

Under the facts and circumstances stated above the applicant most respectfully prayed that the instant application be admitted record be called for and after hearing the parties, perusal of record be pleased to grant following relief~~s~~.

Contd....

8.1. To direct the Respondents to appoint the petitioner on compassionate ground as per scheme of rule.

8.2. To direct the Respondents to accept the school certificate as proof of date of birth.

9. The applicant pray for interim order directing respondent to accept the school certificate as proof of date of birth and to keep a group 'C' or 'D' post vacant for the applicant and also consider the case of applicant for appointment on compassionate ground.

10.....

11. Particulars of the I.P.O.

11.1. I.P.O. No. 268 322457

11.2. Date 20-3-2006

11.3. Payable at Registrar, Central Administrative Tribunals, Gwalior

12. List of Enclosures :

As stated above.

Contd.....

R. Jaiswal

VERIFICATION

I Shri Pradip Kr. Goswami, s/o Late Banamali Goswami, aged about 34 year, resident of Tinsukia Town, Old Station do hereby solemnly affirm and verify that the statements made in paragraphs 4.1, 4.3, 4.6, 4.7 and 4.10 — Are true to my knowledge and those made in paragraphs 4.2, 4.4 and 4.5 — are matter of records which I believe to be true and the rest are my humble submission before this Hon'ble Court.

And I sign this verification on this 20th day of March, 2006 at Guwahati.

Pradip Kr Goswami

Signature

-14-

Office of the
General Manager (Comml)
N.F.Railway, Maligaon, Gauhati-11

No.C/56/50/38K

Annexure A

dt

3/3/71

X

To:

Shri Banamali Goswami
Dept Catering
Guwahati

Sub:- Appointment of Casual Labour.

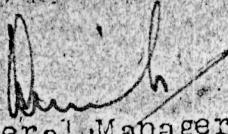
You are appointed as a Casual Labour on the following conditions.

1). Your service will be terminated on any day without assigning any reason.

2). You will be paid at the local market rate (i.e. @ Rs. per day with 'No work no pay' basis.

3). Your appointment as a Casual Labour will not confer on you any benefit or claim whatever, to be absorbed as a regular Railway Employee nor this will establish you any claim for future employment in the Railway.

Should you agree to work on these condition please report to Asstt. Manager-in-charge, Department Catering Unit Guwahati immediately for duty.


for General Manager (Comml)

Copy to : 1) Asstt. Manager-Incharge, Deptt. of Catering for information. Shri Banamali Goswami has been appointed as a Casual Labour from 1-3-71 vice Shri

Before appointment he should be sent to DMO/MLG/NJP for Medical examination.

2). FA & C AO, N.F.Rly/Pandu for information.

3) BS/TSK at BRT

3). CI/Catering for information.

4). DS/ LMG/19/NO.2MOL

5). Asstt. Manager Catering at _____


for General Manager (Comml)

Certifies to be true copy

Ashim Roy
—Advocate

N.F.RAILWAY.

OFFICE ORDER. CATERING

NO. NMG/49(MISG)

OFFICE OF THE
DIVISIONAL SUPT. (P)
TINSUKIA. DT. 1.5.72.

THE FOLLOWING CASUAL LABOURS OF DEPARTMENTAL CATERING/ TINSUKIA HAVE BEEN BROUGHT INTO AUTHORISED SCALE OF PAY ON RS.70/- P.M. IN SOLEERS. 70-85/ PLUS USUAL ALLOWANCES FROM TIME TO TIME WITH EFFECT FROM THE DATE I.E. JUST AFTER COMPLETION OF 6(SIX) MONTHS CONTINUOUS SERVICE AS SHOWN AGAINST EACH.

AUTHORITY: COS (P)/MALIGAON LETTER NO.E/283/III/171/1/PT.111(T)
DATED 22.4.1972.

SL. NO.	NAME OF CASUAL LABOUR	DATE OF ENGAGEMENT	DATE FROM WHICH BROU. AS CASUAL LABOUR	GHT INTO AUTHORISED SCALE 70-85/
---------	-----------------------	--------------------	---	-------------------------------------

2, SRI BANALI GOSWAMI (BANALI) D/ COOKING 1.3.1971 1.9.1971

NECESSARY ADJUSTMENT OF PAY WILL BE MADE IN DUE COURSE.

SD/ J.N. BAYAN
DIVISIONAL SUPT. (P)
TINSUKIA

COPY TO. STAFF CONCERNED THROUGH SM/TSK FOR AND GUIDANCE PLEASE.
COPY TO. E/BILL SECTION (SHRI N.K.DAS. SR.CLERK(E) AT OFFICE FOR INFORMATION
-N. AND NECESSARY ACTION PLEASE.
COPY TO. COS (P)/MALIGAON FOR INFORMATION IN REFERENCE TO HIS LETTER
NUMBER E/283/III/171/1/PT.111(T) DATED 22.4.72.
COPY TO. DAO/LMG FOR INFORMATION PLEASE.

DIVISIONAL SUPT. (P)
TINSUKIA

Certified to be true copy

Ashin Roy
- Advocate

Per
Date of 5-5-72
V

No. DC/TSK/Staff 82

Dated TSK on 20/11/1982

To,

Sri Banamali Goswami,
Hamal, Deptt, Catering Tsk.

Subject: - Sparing from catering unit/TSK.

Ref: DRM (P)/TSK'S OFFICE ORDER NO. EMG/49/(Catering)
Dated 15/11/1982.

With reference to above you are hereby spared from Tinsukia catering unit from date the
20/11/82(AN) to carry out the transfer order as a station peon under S.S./TSSK.

You are advised to report to SS/TSK for your further duties.

Sd/- Illegible
Catering Inspector
Dept. Carg/TSK.

Copy to :-

- 1) DRM(P) TSK for information and necessary action please.
Sri Goswami resumed on 20/11/1982 vide DFC issued by DMD/TSK. He was in the sick list of DMD/TSK from 7/5/1982 to 11/8/1982. From 12/8/1982 he was found absconded. He was reported on 20/11/1982 with DFC issued by DMD/TSK.
- 2) CCS/G, MLG for information please.
- 3) O.S/TSK for information please.

Sd/- Illegible
Catering Inspector
TSK

Certified to be true copy

Ashwin Roy
- Ashwin -

NORTEAST FRONTIER RAILWAY

OFFICE OF THE DIVISIONAL RAILWAY MANAGER(P)/TINSUKIA
Tinsukia dated : 26th May'93.

NO.EM-9/14 (LOOSE)

To
Shri Banamali Goswami
Office Peon of DRM(P)/TSK (Now under Suspension),
Now at Rly Qtr. No.R/3 near Foot Over Bridge,
Railway Colony, Tinsukia-786 125, Assam.

Sub :- Notice of imposition of penalty of Removal from Service.

With reference to your defence dated 15th November, 1992 to the Memorandum No. EM/B-14 (Loose) dated 27.10.92 and in continuation the D.A.B. Enquiry Report sent to you vide DRM(P) PTK's confidential letter of even number dated 23/2/93 (which was acknowledged by you on 26/2/93) is hereby informed that your explanation has not been considered satisfactory and the undersigned has passed the following orders :-

" I agree with the recommendation of the disciplinary authority (ARO/IT) and in the light of the facts brought out clearly through the inquiry conducted by CPI/TSK Shri I.N. Hazarika then can be no other suitable penalty removal from service for causing grave threat to safety and encouraging unauthorized trespassing of railway track by the public who patronize the illegally set up restaurant in the portion of Shri Banamali Goswami's which he has illegally rented out to one Sri K.S. Madhavan.

Hence, in order the imposition of the abovementioned penalty i.e. removal from service, one Sri Banamali Goswami, Peon under DEM(P)/TSK for this grave misconduct".

In view of the above order you are removed from Railway service with immediate effect.

An appeal to this lies with DRM/TEZ, if preferred within 45 days from the date of receipt.

Sd/- Illegible
26/5/93
Divisional Personal Officer,
N.F. Railway, Tinsukia.

1. O.B. (P)/IC for official for necessary action.
2. Head Clerk 'E'/P.S. Section for necessary action.
3. Head Clerk 'E'/pass section for necessary action.
4. Head Clerk 'E'/pass section for necessary action.
5. Cadre Dealing Assitt. (at office, No will put up in case for Regularization of the suspension period from 13/10/92 to 25/5/93).
6. Q.S(P) Tfo. Bill (at office for necessary action).

Sd/- Illegible
Divisional Personal Officer,
N.F. Railway, Tinsukia.

Concurred to be true copy
Ashim Ray

NO. L-41012/14/98-IR(B.I.)
Government of India/Bharat Sarkar
Ministry of Labour/Shram Mantralaya

Shram Shakti Bhawan,
Rafi Marg,
New Delhi-110 001.
Dated 30/10/1998.

ORDER

No. L-41012/14/98/IR(B-I) : WHEREAS the Central Government is of the opinion that an industrial dispute exists between the employers in relation to the management of N.F.Railway and their workmen in respect of the matters specified in the Schedule hereto annexed ;

AND WHEREAS the Central Government considers it desirable to refer the said dispute for adjudication ;

NOW, THEREFORE, in exercise of the powers conferred by clause (d) of sub-section (1) and sub-section 2(A) of section 10 of the Industrial Disputes Act, 1947 (13 of 1947) the Central Government hereby refers the said dispute for adjudication to Industrial Tribunal, GUWAHATI. The said Tribunal shall give its award within a period of three months.

THE SCHEDULE

"Whether the action of the management of DRM, N.F.Rly, Tinsukia in termination the service of Shri Bonomali G osami Ex-Office peon in legal justified? If not to wh a t relief the workman in entitled?"

jeet
(P. J. MICHAEL)
Desk Officer
3718921-2149

Copy Forwarded for necessary action to :

*1. The Presiding Officer,
Industrial Tribunal,
Ambari (by lane),
Near Jor Pukhuri,
Uzanbazar,
GUWAHATI 781001

*2. N.F.Railway
The Divisional Railway Manager (P), N.F.Railway,
Trinukia 786125

*3 ✓ a. Sri Bonomalo Goswami,
Ex-Office Peon, Railway Qr.No.
R/3, Near Foot over Bridge, Railway Colony,
Tinsukia - 786 125

verified to be true copy

Ashwin Ray

IN THE INDUSTRIAL TRIBUNAL :: GUWAHATI :: ASSAM

REFERENCE NO. 7(C) OF 1999

Present :- Shri K.Sarmah, LL.B.,

Presiding Officer,

Industrial Tribunal, Guwahati.

In the matter of an Industrial Dispute between
The Management of N.F.Railway, Tinsukia.

- Versus -

Shri Bonomali Goswami, Ex-Office Peon,
Railway Dr.No.-R/3, Near Foot Over Bridge,
Tinsukia.

Date of Award :- 26.9.2000

- Award -

The Govt. of India, Ministry of Labour, vide
Order No.-L41012/14/98/IR(B-I) dated 30.10.98 has made this
reference to this Tribunal to adjudicate the dispute arising
between the Management of N.F.Railways, Tinsukia, and its
workman Shri Bonomali Goswami, Peon out of termination of
his service on the following issue :-

"Whether the action of the Management of DRM
N.F.Railway, Tinsukia in terminating the
service of Shri Bonomali Goswami Ex-Office
Peon is legally justified? If not to what
relief the workman is entitled?"

Certifies to be true copy

Achala Roy
—Advocate

3.
Contd...

On receipt of reference, this Tribunal has registered this case and issued notices to both the parties calling upon them to file their written statement/Addl.written statement and to exchange their documents in support of their respective claim, in response to which both the parties have appeared and filed their written statement and documents in support of their respective claims. The workman has adduced his own evidence to sustaininate his case as WW I and no evidence has been adduced from the side of management.

The fact of the case, as reveals from materials on record is that the workman Bonomali Goswami was engaged on casual basis as Paniala in the year 1971 by the management of N.F.Railway at Tinsukia and thereafter he was posted as Cover Peon in 1982 in the same station and thereafter posted as Peon in the year 1987. While he was working as peon in the Office of DRM(P), N.F.Railway at Tinsukia, he was placed under Suspension by the management and charges Under Rule 9 of the Railway Servant (Discipline and Appeal) Rule, 1966 Vide office memorandum No.EM/B-14 (Dose) dated 27.10.92.

The first charge was that the workman had erected unauthorized structure around his Railway Quarter No.R/3 type-I situated Near Foot over Bridge of Tinsukia Railway station and sublet the same to an outsider named K.S.Madhawan who was running a hotel in the said rented structures endangering public safety as the busy shunting line was passing just near the hotel. The second charge alleged was that the workman erec

Katch house attached to his quarter in which a sign board entitled "Shri Shri Mahakal Mandir" which erected maintenance problems of the Railway quarters."

To probe the charges, the disciplinary authority has constituted a domestic enquiry by appointing Shri I.N. Hazarika, CPI/TSK as Enquiry Officer. But no presenting Officer was appointed by the disciplinary authority to present the case before the enquiry officer. The workman was allowed to take the assistance of Shri N.C.Mazumdar, Sr. C.C.TSK to assist him.

In conducting domestic enquiry, the enquiry officer has not examined any witness from the side of management, but has recorded the statement of the workman where workman has been stated to have admitted the charges. The enquiry officer thereafter submitted report holding that the charge levelled against the delinquent workman was proved and on the basis of said report the workman was dismissed from the service w.e.f. 26.5.93 vide order EM-B/14 (Loose)

After receiving the order of dismissal, the workman has preferred an appeal before the Divisional Railway Manager at Tinsukia on 4.6.93 which was dismissed by said authority vide order dated 4.6.93. After dismissal of appeal the workman has raised the Industrial Dispute before the concerned labour authority who has tried to settle the matter on conciliation and having failed to settle the matter on conciliation

has referred it to the appropriate Govt. who ultimately made this reference.

Before this Tribunal workman has adduced his own evidence as WW 1, but management has not adduced any evidence from his side.

I have heard the arguments advanced by the learned advocate for the both the parties. The learned advocate for the workman has also submitted written arguments alongwith some documents. In course of arguments, learned advocate for the management has submitted that delinquent workman has admitted the charge levelled against him before the enquiry officer and hence he was rightly dismissed from the service. But learned advocate for the workman has submitted that enquiry officer has not followed the procedural law prescribed in that behalf in conducting the domestic enquiry. He has submitted that the management has not provided the list of witness alongwith the charge-sheet to the workman as per procedure prescribed in Rule 9 of the Railway ~~members~~ servants (D & A) Rules, 1968. Secondly, by not appointing Presenting Officer, to present the case, the enquiry officer is put to play the role of both prosecutor and adjudicator. Thirdly, before this Tribunal the management has not proved the enquiry proceeding by adducing evidence of enquiry officer or any other witness. For all these reasons the domestic enquiry conducted by enquiry officer is violative to the principle of natural justice and procedural law.

In dealing with industrial dispute in case of dismissed employee who has been dismissed after holding domestic enquiry, the tribunal has to see whether domestic enquiry was properly conducted or not. In conducting domestic enquiry, the enquiry officer has to follow the procedural law prescribed in that behalf and also to follow the principle of natural justice by giving the workman a proper and reasonable opportunity of being heard. In the instant case what I find from the materials on record in that constitution of the domestic enquiry is not in accordance with law as no presenting officer was appointed to present the case. In view of this the enquiry officer has to play the role of prosecutor and adjudicator which is violative to procedural law prescribed in that behalf. Furnishment of list of witness to the workman alongwith the charge is a mandatory requirement of Railway Servant(S & A) Rule 1968 which has not been complied with by the enquiry officer and hence enquiry is bad in law. Although, learned Advocate for the management has submitted that the workman has admitted the charge level against him before the enquiry officer, but curiously enough, the enquiry proceeding has not been proved before the Tribunal by adducing any witness from the side of the management. Not only that the evidence of the enquiry officer himself was not adduced before this/Tribunal without giving any reason. This being the position, that the workman has admitted the charges before the enquiry officer has not been established.

Contd... 6.

For the above reasons, I am of opinion that domestic enquiry conducted against the workman is bad in law for non-compliance of procedural law and hence order of dismissal recorded against the delinquent workman can not be allowed to attain in the eye of law.

In the result the order of dismissal recorded against the delinquent workman is set aside and workman is ordered to be reinstated with 50% of his back wages with immediate effect.

With this order this reference is awarded in favour
of the workman. Prepare an award accordingly.

Sd/- illegible.

Presiding Officer,
Industrial Tribunal, Guwahati.

26/9

ଓଡ଼ିଆ ଲେଖକ ପତ୍ର ପରିଚୟ

XX Form No. 6
XX ফর্ম নং ৬



Sl. No.
ক্রমিক নং 0072668

GOVERNMENT OF ASSAM
(অসম চৰকাৰ)
DIRECTORATE OF HEALTH SERVICES
(স্বাস্থ্য সেবা সঞ্চালকালয়)
CERTIFICATE OF DEATH
(মৃত্যুৰ প্রমাণ পত্ৰ)

XX ISSUED UNDER SECTION 12/17 of the Registration of Births and Deaths Act, 1969.
XX (অন্য আৰু মতৃৰ পঞ্জীয়ন আইন ১৯৬৯ ৰ ১২/১৭ অংশত লিপিবদ্ধ)
XX

This is to Certify that the following information has been taken from the original record of Death which is in the register for ~~D. O. B. R. S. R. S. R. S. R.~~ of District ~~D. O. B. R. S. R. S. R.~~ of the State of Assam.

XX This is to Certify that the following information has been taken from the original record of Death which is in the register for ~~D. O. B. R. S. R. S. R. S. R.~~ of District ~~D. O. B. R. S. R. S. R.~~ of the State of Assam.
XX ইয়াৰ দ্বাৰা প্রমাণিত কৰা হয় যে নিম্ন লিখিত তথ্য অসম বাজাৰ ----- জিলাৰ ----- থওৰ/
XX পৌৰসভাৰ ----- মৌজাৰ অস্তৰ্গত ----- পঞ্জীয়ন গোটৰ পঞ্জীৰ মূল অভিলেখৰ পৰা
XX সংগৃহীত কৰা হৈছে।

XX Name/নাম : ----- *H. Baruahli Goveoni (55 yrs.)*
XX Sex/লিঙ্গ : ----- *Male*

XX Date of Death/মৃত্যুৰ তাৰিখ : *23/1/2021*

XX Place of Death/মৃত্যুৰ স্থান : *21/01/2021, T.S.C.*

XX Registration No./পঞ্জীয়ন নং : *331*

XX Date of Registration/পঞ্জীয়ন তাৰিখ : *6/2/2021*

XX Signature of issuing authority/কৰা কৰ্ত্তৃপক্ষৰ চৰ্চা : *Sub. C. R. K.*

XX Designation/পদবী : *Chief Registrar*

XX Date/তাৰিখ : *10/1/2021*

Stamp Sig. of Chief Registrar/মুখ্য পঞ্জীয়কৰ চৰ্চাৰ শ্যাম্প

XX No disclosure shall be made of particulars regarding the cause of death as entered in the Register. See proviso to Section 17 (f)

Calified to be true copy

Akbar Roy
Advocate

तारीख Date of application for this copy.	संचया रुचित करने की मिलित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाप और फॉलोजो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने वाली तारीख Date of making over the copy to the applicant.
8/4/04	8/4/04	8/4/04	9/4/04	9/4/04

-27-

Annexure-6

IN THE GAUHATI HIGH COURT
(The High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram and Arunachal Pradesh)

WRIT PETITION (C) NO. 4385 OF 2001

Union of India, through the
General Manager, North East Frontier
Railway, Maligaon, Guwahati-781011.

..... PETITIONER
-Versus-

1. Bonomali Goswami,
Ex-Office Peon,
Railway Quartr No.R/3 (Type I),
Near Foot Overbridge, Tinsukia.

Gauh 2. Smi Prabha Rani Goswami
W/o Lt. Bonomali Goswami.

3. Sri Pradip Goswami,
S/O Lt. Bonomali Goswami.

4. Miss. Bhubani Goswami,
D/O Lt. Bonomali Goswami.

..... RESPONDENTS

PRESENT
THE HON'BLE MR. JUSTICE D. BISWAS

For the Petitioner : Shri Siddhartha Sarma,
Standing Counsel, Railways.

For the respondent : Mr. A.K. Goswami,
Mr. S. Chouhan,
Mr. R.S. Chouhan, Advocates.

Date of hearing : 7.4.2004

Date of Judgment and
Order : 7.4.2004

Certifies to be true copy

Ashim Ray
—Advocate

JUDGMENT AND ORDER

(Oral)

Heard Mr. S. Sarma, learned Standing Counsel for the Railways and also Mr. A.K. Goswami, learned counsel for the respondents.

2. Without adverting to the technical questions raised, this Court is inclined to dismiss this writ petition since the impugned award rendered by the Industrial Tribunal appears to be in aid of justice.

3. The respondent No. 1, Bonomali Goswami (since deceased) was a Grade-IV employee in the Railways. A charge sheet was served upon him for having allowed construction of a Hotel and for having constructed a Kutch Mandir inside the residential premises allotted to him by the respondent authority as an incident of service.

4. The Enquiry Officer in his report dated 30.12.1992 exonerated him from the first charge for having allowed an outsider to construct a Hotel, and with regard to the second charge held that the respondent himself admitted to have constructed a Kutch Temple inside the residential premises. The findings of the Enquiry Officer is quoted hereinbelow :-

***4. FINDINGS.**

From the above foregoing chapters, the article of charges framed against the delinquent staff stand established. Since he is intending to have the unauthorized structures (both Hotel and Mahakal Mandir) dismantled by the Administration with allotment of an alternative Rly. Accommodation at the other side of the TSK Colony, it is desired that administrative action to evict both the unauthorized structures under PP Act/1971 be initiated and thus the Engineering Officers be advised of this suggestion, if agreed please.

The statements obtained during the DAR enquiry from the delinquent person are enclosed for perusal of the Disciplinary Authority (APO/II)/TSK and to kindly pass his orders thereof."

2
A

5. A casual glance of the findings quoted above clearly indicate that the Enquiry Officer did not indict him for having committed any serious offence amounting to misconduct. It appears that the petitioner had constructed a Kutcha Temple in his official residence for the purpose of worshipping and this alone should not have been a ground for his dismissal from service. Neither of the charges levelled against the respondent No.1 was relatable to his office, and therefore, any punishment other than the punishment of dismissal would have sufficed the very purpose of initiation of the departmental proceeding. The learned Tribunal by the impugned award dated 26.9.2000 set aside the order of dismissal on various grounds of which mention may be made of the non-compliance of the mandatory requirements of Railway Servants (S & A) Rules, 1968. The Enquiry Officer has been found to have violated the procedural law as applicable in a departmental proceeding. The learned Tribunal in clear terms observed that a reasonable opportunity of being heard was also denied to the respondent No.1. These observations cannot be reversed by this Court on re-appreciation of evidence in exercise of powers under Article 226. Going by what have been recorded by the learned Tribunal, this Court is left with no option but to conclude that the impugned award which has ensured justice to a Grade-IV employee of the Railways needs no interference by this Court.

6. Hence, this writ petition is dismissed. The appellate authority is directed to implement the award forthwith.

SDM
Subdgl

CERTIFIED TO BE TRUE COPY	
A/c to Barhals	
Date 09/4/04	
Superintendent (Copying Section)	
Gauhati High Court	
Authorised U/S 76, Act I, 1878	

11/4/08
Q.M.R.

To.

The General Manager, N.F. Railway,
Maligaon, Guwahati-11.

Date - 15-04-2004.

Sub :- Prayer for appointment on compassionate ground.

Respected Sir,

My father was appointed in March 1971 as Hamal. During 1980 he suffered from T.B. and on request he was allow to work as peon in the office of D.R.M. Tinsukia.

By order dated 26-5-93 he was removed from service for a petty offence for constructing a kaccha Mahakal Mandir adjacent to his Railway quarter. On appeal the punishment was upheld. A conciliation was initiated but failed ultimately the Govt. of India, Ministry of Labour by order dated 30-10-98 referred the matter to Industrial Tribunal, Guwahati. The learned Tribunal set aside the dismissal order and ordered to reinstate my father with 50% back wages.

Against the award Railway authority preferred W.P. (C) No. - 4385/01 before Hon'ble Gauhati High Court. During the tendency of the petition on 23-6-01 my father died at the age of 55 years. However my mother, myself and my unmarried sister impleaded in the case and ultimately Hon'ble High Court by Judgment dated 7-4-04 dismissed the writ petition with direction to implement the award forthwith.

That Sir, although my father was dismissed from service on 26-5-93 he was ordered to be reinstated by Industrial Tribunal vide its ~~max~~ award dated 26-9-2000, since the award was under challenge technically my father was not in service but as the

Certified 15 by true copy

Thim Roy
- Advocate

.....2.

writ petition was dismissed on 7-4-04 with direction to implement the award of Industrial Tribunal. My father would have been reinstated if he would have been ~~xx~~ alive. Although my father was died on 23-6-01 but the Judgment of order of High Court was passed on 7-4-04 i.e. prior to 7-4-04 I could not make a claim. Now I am son of deceased employee late Bonomali Goswami who was a peon in the office of D.R.M., Tinsukia.

That Sir, I passed class-VIII and I am experienced in Electrical works under provision/scheme of appointment on compassionate ground a post under Group-C may be provided to me as I am the only son of deceased employee to meet the financial hardship of my family as I have to maintain my aged mother and unmarried sister.

Therefore Sir, provide me a Group-C job immediately under ~~xxxxxxxxxx~~ the scheme and oblige.

Date - 15/04/2004.

Yours faithfully,
Pradip Goswami

(Sri Pradip Goswami)
S/o Late Bonomali ~~xxxxxxxxxx~~
Resident of Tinsukia
near Old station.

Particulars

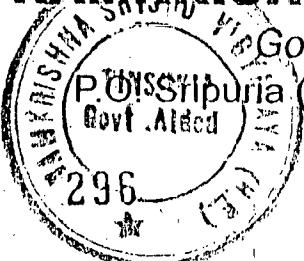
1) School certificate showing age and qualification,
~~xxxxxxxxxxxxxxxx~~

2) Death Certificate.

Copy enclosed :

- 1) Copy of award dated 26-9-2000.
- 2) Copy of Judgment of Hon'ble High Court dated 7-4-04.

Transfer Certificate
RAMKRISHNA SHISHU VIDYALAYA



No.

Govt. Aided High School

P. G. Tinsukia (Tinsukia), Dist : Tinsukia (Assam)

Date 21.4.04

Certified that Pradip K. Goswami
Son / Daughter of Late Banamati Goswami inhabitant of
Tinsukia left Ramkrishna Shishu Vidyalaya on 31-12-88
His / Her Date of birth according to Admission Register is 15.3.71

He / She was reading in Class VIII and had / had
not passed the examination for promotion to Class IX. All sums
due by him / her have been paid, viz, fees and fines upto 31.12.04 (date).

Fines :- Nil.

Character :- Good

Reason of leaving :-

- i) Unavoidable change of residence
- ii) Ill health
- iii) Competition of the School course
- iv) Minor Reason

Countersigned

Prayag 22/4/04
Asst. Inspector of Schools
C. Tinsukia

P. (B. K. Roy) 21.4.04

Headmaster

Ramkrishna Shishu Vidyalaya
Headmaster

RAMKRISHNA VIDYALAYA (H.P.C.)
Tinsukia, Assam

Counter signed by
Prayag
B. K. Roy

Certified to be true copy

Ashim Roy
— Advocate

N. F. 14/11/2004

Office of the
Divl. Rly. Manager (P),
Rinsikia.

OFFICE ORDER.

With due honour of the Hon'ble High Court/Guwhati's judgement order dated 07.04.2004 in the WP (C) and the Hon'ble Industrial Tribunal's award dated 26.09.2000 in ref. case No. S. (C)/99, the removal order of late Bagamali Goswami, ex- Office Peon under DPO/TSK has been set aside. Late ~~now~~ Goswami was removed from Rly. service w.e.f. 26.05.03 vide this office NIP No. EM-(B)/14 (loose) dt. 26.5.93, but as per above order he has been reinstated w.e.f. 26.9.2000 with 50% of his back wages with immediate effect (i.e. the date of award of the Industrial Tribunal on dt. 26.9.2000).

GM (P) ALG has directed to implement the order of the Hon'ble High Court/Guwhati vide his L/No. E/170/RLC/I/2001 dt. 10.6.2004.

Accordingly he is entitled to get 50% of his back wages from the date of his removal from service i.e. w.e.f. 26.5.93 to the date 25.9.2000. From 26.9.2000 i.e. date of award of I. Tribunal he will be reinstated and get full benefit up to 23.6.2001 i.e. up till his death. And he is entitled to get all benefits as death case while in service.

His pay of IV CPC and V th CPC are fixed as under duly vetted by associated finance/TSK.

IVth pay commission w.e.f. 1.1.86 in scale Rs. 750-940/-

Pay fixed on Rs. 884/- w.e.f. 1.1.86.

Pay raised to Rs. 898/- " 1.1.86.

Pay raised to Rs. 912/- " 1.1.87.

Pay raised to Rs. 926/- " 1.1.88.

Pay raised to Rs. 940/- " 1.1.89.

Pay raised to Rs. 940+14/- 1.1.91 (Stg. Pay)

Pay raised to Rs. 940+14+14/- 1.1.93 " "

Pay raised to Rs. 940+14+14+14/- 1.1.95 " "

Pay raised to Rs. 940+14+14+14/- 1.1.95 " "

Vth Pay commission w.e.f. 1.1.96 in scale Rs. 2550-3200/-

Pay fixed on Rs. 3080/- w.e.f. 1.1.96.

Pay raised to Rs. 3140/- " 1.1.96.

Pay raised to Rs. 3200/- " 1.1.97.

Pay raised to Rs. 3200+60/- " 1.1.99 (stg. Pay).

Contd. P/2.

Certified to be true copy

Ashim Roy

- Advocate

34
4X
Granted ACP scheme for monetary benefit in scale no. 10-3540/-
w.e.f. 1.10.99.

Pay fixed on Rs. 3410/- w.e.f. 1.10.99.

Pay raised to Rs. 3475/- " 1.10.2000.

This has the approval of competent authority.


R. L. BHAGAT
A.P.O./I/TSK
for Rival. Rly. Manager (P),
N. P. Rly. Tinsukia.

No. E/170/141 dated 08.07.2004.

Copy forwarded for information and necessary action to:-

1. GM(P)/MLG (for personal attention of Sri B. Sharma, A.P.C./Legal Cell
MLG in reference to his letter No. E/170/RLC/I/2001
dt. 10.6.2004)
2. IFM/TSK.
3. EIV/ Bill (at office).
4. FS section (at office).
5. COS(P)/ET/2 COS(P)/EG & CLWI/TSK.


R. L. BHAGAT
A.P.O./I/TSK
for Rival. Rly. Manager (P),
N. P. Rly. Tinsukia.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.84 of 2005

Date of Order: This the 18th Day of July, 2005.

HON'BLE MR.JUSTICE G.SIVARAJAN, VICE-CHAIRMAN
HON'BLE MR.K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

Sri Pradip Goswami,
S/O. Late Banamali Goswami,
Resident of Tinsukia Town,
Near old Railway Station,
Tinsukia, P.S.-Tinsukia,
District-Tinsukia

Applicant

By Advocate Mr.S.Chouhan, Mr.R.S.Chouhan
Mr. A.Roy.

-Versus-

1. The Union of India represented by
Its Principal Secretary, Ministry of
Railway cum the Chairman Railway Board,
New Delhi-1.
2. The General Manager,
North East Frontier Railway,
Maligaon, Guwahati-12
3. The Chief Personnel Officer,
(Indian Railway), N.F.Railway,
Head Office Maligaon,
Guwahati-12.
4. The Divisional Railway Manager,
Tinsukia Division,
N.F.Railway at Tinsukia.
5. The Divisional Personnel Officer,
Tinsukia Division,
N.F.Railway at Tinsukia.

Respondents.

By advocate Mr.S. Sengupta, Railway counsel.

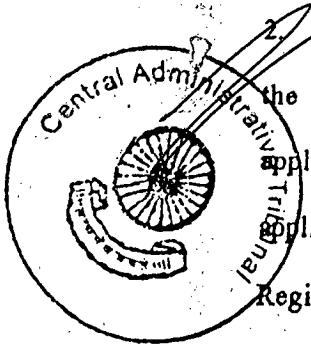
ORDER(ORAL)

SIVARAJAN J(V.C.)

This O.A. is posted on 8.7.05 and 12.7.05. On 8.7.2005 counsel for the parties were absent. On 12.7.05 also there was no representation for the parties. The case is again adjourned to this date on that date. It was specifically mentioned that as a last

Copy to be sent by
Aswin Roy
Advocate

chance the case is posted on 18.7.05. There is no representation for the applicant even today. Mr.S.Sengupta, learned counsel for the Railway took us to Annexure R/5 dated 6/7.5.2005 to the written statement and submits that the Respondents are ready to give the appointment to the applicant on compassionate ground but the Date of Birth of the applicant recorded in the School Certificate and other documents produced by the applicant does not tally. Mr.S.Sengupta counsel for the respondents also submitted that if the applicant produces authenticated documents relating to Date of Birth, the Respondents on being satisfied will give appointment to the applicant provided other conditions are satisfied.

 We have also perused the Annexure R/5 dated 6/7.5.2005. We find that the main ground stated for not giving appointment on compassionate ground to the applicant at present is want of authenticated record relating the Date of Birth of the applicant. The Annexure R/5 communication itself refers to Annexure R/1 School Register dated 21.4.04 issued by the Headmaster of Ramkrishna Shishu Vidyalaya wherein it is shown that the Date of Birth of the applicant is 15.3.71. However, in the other documents mentioned in the Annexure R/5 the date of birth varies. Ordinarily the Date of Birth given in the School Certificate has to be accepted as authenticated document. The Date of Birth shown in the other documents, for example, Annexure R/4 affidavit shows the age of the applicant as 23.1.68. Now that the Respondents have taken the view that having regard to the difference in the Date of Birth in the documents produced by the applicant, we are of the view that this application can be disposed of by directing the applicant to obtain a Certificate showing the Date of Birth of the applicant from the competent authority namely; Registrar of Birth and Death attached to the Municipal Corporation concerned. Hence the O.A. is disposed of at the Admission stage itself by directing the applicant to apply for and obtain Birth Certificate from the competent authority which is attached to the Municipal Corporation in which the applicant resides and produces the same before the Respondent within a period of two months from today. If the applicant produces the said Certificate the Respondents will act

lps

on the basis of the said Certificate and pass appropriate order in accordance with the law
within a period of three months thereafter.

3. The Original Application is disposed of as above.

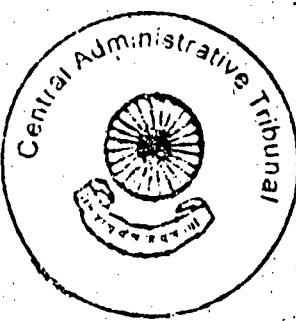
Sd/ VICE CHAIRMAN

Sd/ MEMBER (A)

Certified to be true Copy
প্রতিপন্থ প্রতিপন্থ

21/7/05
শ. জুমাগ অধিকারী
Section Officer (S.C.)
Central Administrative Tribunal
গুৱাহাটী-৫
GUWAHATI-5.

MS/17



7/7/75

TO WHOM IT MAY CONCERN

As per Enforcement of the RBD Act. 1969, & Approval and notification of State Rules framed 28.6.78 in Assam, the registration of Birth & Death has Commenced from 28.6.78 in our district. So, registration of birth prior to 1978 does not arise & the name of Sri Pradip Goswami, has not registered in our record.

Date:- 29/7/78
Tinsukia

(N/2/1978)
Registrar,

Birth and Death,
Tinsukia District Tinsukia

Certified to be true copy

Jishin Ray
Advocate

To,
The Divl. RLY Manager (P)
N.F.Rly. Tinsukia

**Sub: Consideration of application for compassionate ground appointment as per
Cat/Guwahati Branch order No. 84 of 2005 dated 18/7/2005**

As per decision of CAT as mentioned above I was directed to produce Birth certificate from the competent Authority, which is attached to Municipal Corporation in which I resides.

Accordingly, I approach to the Registrar, Birth and death, Tinsukia for certificate. But Registrar, Birth and Death Tinsukia, has given a certificate, that Registration of Birth and death has commenced from 28/6/1978 in Tinsukia District. Hence registration of birth, prior to 1978 does not arise. (Copy enclosed). However M~~Q~~HO/1, urban FW centre, Tinsukia/has given me a certificate where it has been certified that, my age is about 34 years. (Copy enclosed).

Hence, ^{under} considering above circumstances I therefore praying you to kindly consider my application taking date of birth as 15/3/1971 as per School certificate, as there is not any available in the office of the Registrar death and Birth prior to 1978.

*Second of
original form*
Yours faithfully,

Pradip Goswami

Shri Pradip Goswami
S/o Late Banamali Goswami
Near Old Railway Station
P.O. : Tinsukia

13/9/05 असम रेलवे

18/07/05

18/07/05

Tinsukia

Certified to be true copy

Arun Roy
Advocate

Economical declaration

Name, full name SHRI BIRENDRA LAL GOSWAMI

Present Designation Station Peon / TSK

B. Rate of Pay Rs. 970/- 11/11/71

C. Department/Section TFC, Under S.S./TSK.

D. Father alive or
not. Not alive

Sl. No.	Name of the person for whom process & P.T.O. may be required	Relationship	Age on 1/1/87
1.	Mrs. Prabha Rani Goswami	wife	32 yrs.
2.	Son, Pradeep Goswami	Son	18 ..
3.	Smt. Priti Rani Goswami.	daughter	12 ..
4.	" Sati Rani Goswami.	wife of son	59 ..
5.	Sgt. Pijush Goswami.	St. brother	19 ..

Signature in full.

Signature: Station Peon
Name: SS/TSK

Signature of the witness

Certified to be true copy

Aswin Ray
Advocate

FAMILY DECLARATION FORM

Annexure - Q

1. Name of the Employee Sri B. Ramanal Ex-Salni
 2. No. of the section Pass under DRM(P) TSK
 3. Pay at present 312/-
 4. Father alive or not Not

Sl. No.	Name of persons for whom passes / No. of PTOs may be required	Relationship	Age on the Jan or date of birth
1. Miss	<u>Prabha Rani</u>	<u>Ex-Salni wife</u>	<u>33 years</u>
2. Sri.	<u>Pradip Kr.</u>	<u>Ex-Salni Son</u>	<u>19 "</u>
3.	<u>Priti Rani</u>	<u>Ex-Salni Daughter</u>	<u>13 "</u>
4. "	<u>Sail Rani</u>	<u>Ex-Salni Br/Sister</u>	<u>60 "</u>
5. Miss.	<u>Sofali Rani</u>	<u>Ex-Salni 4th Br/Sister</u>	<u>25 "</u>
6. Sri	<u>Priyush</u>	<u>Ex-Salni N/Brother</u>	<u>20 "</u>
7.			
8.			
9.			
10.			

Signature in full:

Designation :

Section/Sub-Section :

We certify that to the best of our knowledge the parties as shown are residing with and are wholly and are wholly dependent upon the employee.

Witness:

1. Signature Suril Das

1. Signature Gurbachan Nath
(in full)

2. Designation Chk. (E)

2. Designation Office Peon

3. Section DRM(P) TSK

3. Section DRM(P) TSK

Ghosh:

(SIGNATURE OF IMMEDIATE OFFICER)

Certified to be true copy

Ashu Ray

Advocate

DECLARATION FORM PASS & PTO.

1. NAME OF THE EMPLOYEE : Sri Balaram Goomer
 2. NAME OF THE SECTION : DMR(P)/TSK
 3. DATE OF APPOINTMENT : 1-9-1977
 4. PAY AT PRESENT(AUTH/PRESCRIBED) : Rs 912/-
 5. FATHER ALIVE OR NOT : No alive

SL. NO.	NAME OF PERSONS FOR WHOM PASS/PTO'S MAY BE REQUIRED	RELATIONSHIP	AGE ON THE 1ST APRIL OR DATE OR BIRTH
1.	Mrs Prabha Rani Goomer	wife	35 yrs
2.	Smt. Dordip Goomer	Son	21
3.	Smt. Priti Rani Goomer	daughter	15
4.	Smt. Kail Rani Goomer	wife	62
5.	Miss Sejal Rani Goomer	w/m daughter	27
6.	Smt. Pijush Goomer	daughter	22
7.			
8.			
9.			
10.			

SIGNATURE IN FULL

DESIGNATION Peon

SECTION/SUB-SECTION DMR(P)/TSK's office

We certify that to the best of our knowledge the parties as shown above are residing with and are wholly dependent upon the employee.

WITNESS :

1. SIGNATURE IN FULL : N. C. S. 1. SIGNATURE IN FULL

2. DESIGNATION : Peon 2. DESIGNATION

3. SECTION : Central P.T.O. 3. SECTION

1-1-90

SIGNATURE OF THE ISSURING OFFICER.

p. 2

Certified to be true copy

Adm. Roy
— Swastik

GOVERNMENT OF ASSAM
DEPARTMENT OF LABOUR & EMPLOYMENT
EMPLOYMENT EXCHANGE

TINSUKIA

IN LIEU OF X-10-(B)

IDENTITY CARD.

Category S.C., S.T., M.O.B.C./O.B.C./P.H.

(Not an introduction Card for interview with employer)

1. Name :- Sanjib Debnath
2. Date of Birth :- 15-2-71
3. Date of Registration :- 30-10-87
4. Registration No. :- 257318
5. N.C.O. Code No. :- 202070
6. Qualification :- 12th
7. Occupation :- M.V.
8. Prominent Identification, Mark. :- N.V.

Signature of Applicant.

Sanjib Debnath

Next renewal due in month and
year with initial of AssistantNext renewal due in month and year
with initial of Assistant.

Employment Officer,
Employment Exchange
Tinsukia.

N.S.A.
26/10/87

Return this card when you no longer require employment assistance after
filling the following on tries.
I have required employment through the Employment through the employment
Exchange/Through own efforts under _____ I no longer require Employment
assistance.

Signature of applicants.

Date

Signature of witness

Certified to be true copy

Ashen Ray
Advocate



- 45 -

9946320

Annexure - T

58

N. F. RAILWAY.

Regd. With A.D.

Office of the
Div. Railway Manager (P)
Tinsukia.
Dated : 15.02.2006.

No. DC/PG/Appu

To,

Shri Pradip Goswami,
S/o. Late Banauli Goswami,
Ex-Peon/DRM (P) TSK,
Tinsukia Railway Colony,
Or. No.3 (Near foot Over bridge),
P.O. & Dist. Tinsukia (Assam).

Sub: Appointment on Compassionate ground.

Ref: 1. Your appeal dated 06-12-05.

2. GM (P)/MLG's L/No.E/170/LC/NS/571/05 dt.17.01.06.

Your case was referred to GM (P)/MLG for legal opinion in connection with your appointment on compassionate ground.

As per the Hon'ble CAT/GHY's Order date 18-07-05 in the O&A You were directed to obtain a certificate of your date of birth from the competent authority i.e. Registrar of Birth and Death office attached to the Municipal Corporation concerned. But you have failed to obtain the Birth certificate from the authority vide your application dated 06-12-05. Now GM(P)/MLG has informed vide his letter under reference above that you have to obtain a fresh order from the Hon'ble Tribunal in this regard since you have failed to obtain the Birth certificate from the Authority concerned.

Hence, you are hereby advised to obtain a fresh order from the Hon'ble Tribunal in regard to obtaining certificate of date of birth from the competent authority.

*As per 15/1/06
(Apo/1/TSV)*

For Divisional Railway Manager (P),
N. F. Railway, Tinsukia.

*Certificate to be given copy
Ashim Ray
— Advocate.*

30615

SL. No.
DISTRICT:

IN THE GAUHATI HIGH COURT

[THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM
AND ARUNACHAL PRADESH]

O. A. NO. 71 OF 2006

APPELLANT
PETITIONERSri pradip Goswami
VERSUS

The Union of India 2025

RESPONDENT
OPPOSITE-PARTY

Know all men by these presents that the above named *Applicant*
 do hereby nominate, constitute and appoint Sri/Smti *Syam chowhan, A. Roy*
 *Advocate* Advocate and such of the undermentioned Advocates as shall
 accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted above
 and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or
 drawing money, filing in or taking out papers, deeds of composition etc. for me/us and on my/our behalf and I/We agree
 to ratify and confirm all acts to be done by the said Advocates as mine/ours for all intents and purposes. In case of non-
 payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf.

In Witness Whereof I/We hereunto set my/our hand on this 20th Day of March 1025

N. M. LAHIRI (Sr. Adv.)	K.R. PATHAK (Sr. Adv.)	D.C. MAHANTA (Sr. Adv.)	S. P. ROY
B. M. GOSWAMI (Sr. Adv.)	BHUBANESWAR KALITA (I) (Sr. Adv.)	T.C. KHATRI (Sr. Adv.)	K.K. BHATRA
J.P. BHATTACHARJEE (Sr. Adv.)	B. R. DAS (Sr. Adv.)	MS. BINOYA DUTTA	R.P. SHARMA (Sr. Adv.)
D.C. SHARMA	S.P. DEKA	BHABATOSH BANERJEE	S.C. BISWAS
B. K. GOSWAMI (Sr. Adv.)	D.R. GUHA	R.K. JAIN	P.C. RAYMEDHI
A. M. MAZUMDAR (Sr. Adv.)	S.A. LASKAR	G.K. BHATTACHARYYA (Sr. Adv.)	UTPAL DAS (I)
P. K. BARUA (Sr. Adv.)	SAUKAT ALI (Sr. Adv.)	PRANABANANDA PATHAK (Sr. Adv.)	DR S. S. HARLALKA
S. N. BHUYAN (Sr. Adv.)	B. K. ACHARYYA	T.C. MAJUMDAR (Sr. Adv.)	D.R. GOGOI
J. K. BARUAH (Sr. Adv.)	MS. USHA BARUAH	DR H. N. DAS (Sr. Adv.)	KHAIRUL BASAR
ANIL SARMA (Sr. Adv.)	N.C. DAS (Sr. Adv.)	B. C. MALAKAR	A.S. CHOUDHURY (Sr. Adv.)
B.K. DAS (Sr. Adv.)	A.K. BHATTACHARYYA (Sr. Adv.)	SAMSUL HUDA	DINDAYAL AGARWALA
M. A. LASKAR (Sr. Adv.)	A. B. CHOUDHURY (Sr. Adv.)	BHADRESWAR TANTI	KAMAL AGARWAL
DR S.N. CHETIA	T.S. DEKA (Sr. Adv.)	N.N. SARMA	MD. SAMNUR ALI
A.S. BHATTACHARJEE (Sr. Adv.)	K. P. SARMA (Sr. Adv.)	JANARDAN DAS	JOYDEV CH. DAS
A. R. BANERJEE (Sr. Adv.)	B. P. BORAH (Sr. Adv.)	CHAITANYA BARUAH (Sr. Adv.)	V. K. BHATRA
D.K. HAZARIKA (Sr. Adv.)	H. K. SARMA	A.C. SARMA	A.C. BORBORA (Sr. Adv.)
N.N. SAIKIA (Sr. Adv.)	PRABIN BARTHAKUR (Sr. Adv.)	N.Z. AHMED	P.K. KALITA
J.M. CHOUDHURY (Sr. Adv.)	M.C. BARTHAKUR	N.C. PHUKAN	SAILEN MEDHI
P.K. GOSWAMI (Sr. Adv.)	P.C. GAYAN	MUNIN (GAUTOM) SARMA	MRS. M.B. DUTTA CHOUDHURY
P.G. BARUAH (Sr. Adv.)	C.K. SHARMA BARUA (Sr. Adv.)	FAIZNUR ALI	P.C. GOSWAMI
C.R. DE (Sr. Adv.)	ANUP KR. DAS	D.K. KAKATI	APURBA SARMA (I)
D. K. BHATTACHARYYA (Sr. Adv.)	DR Y.K. PHUKAN (Sr. Adv.)	G.N. SAHEWALLA (Sr. Adv.)	K.H. (SALIM) CHOUDHURY (Sr. Adv.)
D.K. TALUKDAR (Sr. Adv.)	DIBAKAR GOSWAMI	G. K. JOSHI (Sr. Adv.)	A.K. PURKAYASTHA
R.P. AGARWALA (Sr. Adv.)	BIJON CH. DAS (Sr. Adv.)	A.A. MIR	ASHIS DAS GUPTA
D.P. CHALIHA (Sr. Adv.)	R.L. YADAV	MS. REKHA CHAKRAVORTTY	L.P. SHARMA
MRS. K. DEKA	PRAFULLA ROY	MRS. JHARANA BORAH	VIJAY HANSARIA
BISHNU PRASHAD	A.C. BURAGOHAIN	S. N. SARMA (Sr. Adv.)	B. N. SARMA
S.S. RAHMAN	B.L. SINGHA	MD. ABDUL MANNAN	J. L. SARKAR
GOLAP SARMA	P.K. MUSAHARY	DILIP KR. DAS (Sr. Adv.)	R.C. SANCHATI
S.R. BHATTACHARJEE (Sr. Adv.)	M.Z. AHMED (Sr. Adv.)	PRADIP KHATANIAH	J.P. BORA
P.C. DEKA (Sr. Adv.)	R.P. KAKOTI	N. CHAKRAVORTY (Sr. Adv.)	SISHIR DUTTA
BHARGAV CHOUDHARY	S.I. RASUL	MRS. K. YADAV	C.R. BORAH
P.K. DAS	GURMOORTHY GOPAL	DR B. P. TODI (Sr. Adv.)	P.K. GOSWAMI (I)
A.K. CHAUDHURI	B.K. GHOSE (Sr. Adv.)	MRS. K. BHATTACHARYYA	N.S. DEKA
B. R. DEY (Sr. Adv.)	S. K. BARKATAKI	A. K. BARPUJARI	M. SAHEWALLA
A.K. PHOOKAN (Sr. Adv.)	DR N. K. SINGHA	S. S. SHARMA (Sr. Adv.)	H.A. SARKAR

MRS. RUMA BORDOLOI

B. K. JAIN	SANJOY MITRA	P.K. BARMAN	MS. ANUBHA DAS
NILOY DUTTA (Sr. Adv)	MS. KALYANI DEVI	RAJEN CHOWDHURY	MS. NEELI BORDOLOI
CHINMOY CHOWDHURY	PARAMANANDA TALUKDAR	MD. NAZIMUDDIN AHMED	D.K. KOTHARI
KAMAL NAYAK	MANABENDRA NATH	MD. HABIBUR RAHMAN	KALYAN BHATTACHARJEE
SK. N. MOHAMMAD	MS. MONIDEERA SARMA	JAYANTA CHUTIA	DAYAL CH. BARMAN
GIRISH MISHRA	D.K. KOTOKY	A.K. ROY	MS. R.L. GOGOI
JOGINDER SINGH (Sr. Adv)	T. BIDYUT BIKASH	R.K. PAUL	MD. K.A. MAZUMDAR
ABU SHARIF	S.B. SARMA	ASWINI THAKUR	U.C. BHATTACHARYYA
B.B. NARZARI (Sr. Adv.)	S.K. SAHA	JOGESWAR SAIKIA	TAYUM SON
MD. ABDUL WAHED (Sr. Adv.)	YADAB DOLOI	A.K. SARKAR	MS. R. DAS MOZUMDAR
NASIMUDDINAHMED	R.C. DAS	P.B. MAZUMDAR	MS. SYEDA I.A. BEGUM
MANORANJAN DAS	P.K. TIWARI	L.M. KSHETRY	A.S. NIJAMUDDIN
DR GOBIND LAL	D.C. LAHIRI	M.K. SAIKIA	RANJAN MAZUMDAR
B.C. PATHAK	PRANAB BORAH	A.J. DAS	RAMEN DAS (I)
F.H. LASKAR	DR (MS.) S. RAHMAN	BISHNU BURAGOHAIN	N.N. OZAH
MRS. M. HAZARIKA (Sr. Adv.)	MRS. S.D. BHATTACHARYYA	A.F.G. OSMANI	S.K. PAUL
SAURAV KATAKI	MANOJIT BHUYAN	SANJIB SAIKIA	MUKPERTIN
MD. ABDUL HAI	RAMESH BARPUJARI	MS. PORI BARMAN	DRA.C. PHUKAN
GAUTAM UZIR	MRS. NIRUPAMA SAIKIA	MD. A. SABUR CHOWDHURY	M.C. DEKA
H.R.A. CHOWDHURY (Sr. Adv.)	JENAT MOLLAH	R. N. KALITA	PALLAV KATAKI
MRS. MANJULA DAS	PUSPA KT. BORA	MS. MANOSHI HAZARIKA	S.C. KEYAL
BHABENDRA N. SARMA	M.L. SHARMA	MS. A. BHAGAWATI	MS. S. B. BHUYAN
BENU DHAR DAS	MS. TRIBENI GOSWAMI	RANJAN BARUAH	SKH. MUKTAR
S. L. TULSHYAN	R.K. MALAKAR	JNAN CH. NATH	APARESH CHAKRAVARTY
N.N. KARMAKAR	BISWAJYOTI TALUKDAR	KR. DEEPAK DAS	MS. J. PHUKAN GOGOI
MRS. REETA BORBORA	P.K. BARMAN	MONMOHAN TALUKDAR	GAUTAM BAISHYA
HRISHIKESH ROY (Sr. Adv.)	ANIL CH. DUTTA	UPAMANYU HAZARIKA	SIDHARTHA BHATTACHARYYA
PRADIP DAS	SINGHNAD CHOWDHURY	AMLAN DUTTA	M.P. SHARMA
MD. M. H. RAJBARBHUIYAN	DILIP MOZUMDER	BILLAL HUSSAIN	RANJIT DAS
MRS. J. B. KHARBHISH	A.M. BUZARBARUAH (I)	T. J. MAHANTA	RAMESH GOENKA
D. N. CHOWDHURY	ARUP KR. SHARMA (I)	M.D. CHOWDHURY	PHANIDHAR GOGOI
S.S. GOSWAMI	MD. JASIMUDDIN AHMED	MS. S. DEKA BARUAH	MS. P.B. HATIKAKOTI
K. K. MAHANTA (Sr. Adv.)	DR P.N. HAZARIKA	MR. DIGANTA DUTTA	MS. SUNITY SONOWAL
JAGDISH SHARMA	ZIAUL KAMAR	MS. NILIMA DEVI	MS. BABITA GOYAL
P. S. DEKA	MRS. M. PHUKAN	SATYEN SHARMA	BIMAL CHETRI
MONINDRA SINGH	R. K. SAIKIA	RAM CH. SAIKIA	PREM SHARMAH
N.R. PHOOKAN	SUBRATA NATH	UJJAL BHUYAN	BISWAJEET GOSWAMI
K.P. PATHAK (Sr. Adv)	DHANESH DAS	DIBAKAR SHARMA (I)	MRS. EVA KAKOTI
ARUP KR. GOSWAMI (Sr. Adv.)	H.N. GOSWAMI	MS. A.G. BARUAH	T.C. CHUTIA
S.S. DEY	H.P. BARMAN	MS. MANJULI DEV	V.K. CHOPRA
DIGANTA DAS	MS. JYOTI TALUKDAR	AMARENDR A CHOWDHURY	S.K. SINGH
MRS. B. ACHARYA	SACHIN KR. SHARMA	DR P. K. BHUYAN	C.T. JAMIR
DILIP CHOWDHURY	L.R. DUTTA	MS. G. D. MAZUMDAR	MALKIT SINGH
LAKSHESWAR TALUKDAR	J.N. CHAKRAVARTY	JYOTIRMOY ROY	H.K. SHARMA
S.P. MAHANTA	QZI. S. KUTUBUDDIN	ASHIS BHATTACHARJEE	SUDAMA CHAUHAN
SK. CH. MOHAMMAD	S.K. KEJRIWAL	MS. PRANATI SHARMAH	U.K. BORTHAKUR
HASIBUR RAHMAN	MS. PRATIMA DAS	KHARGESWAR DAS	MS. GEETA DEKA
MS. AJANTA DHAR	JAGANNATH BARUAH	H.K. BAISHYA	MS. N. DUTTA SHARMA
B. IBOCHOWBA SARMA	MD. M. AHMED	BISWA NATH SHARMA	MS. S. ADWANI
A.K. MAHESWARI	MS. B. K. DEVI GOSWAMI	CHANDAN DAS	P.J. PHUKAN
P.N. SINGH	B.C. SARMA	S.K. LAHKAR	MS. R. PATHAK BORAH
NILAMONI GOSWAMI	MS. J.D. ACHARYYA	RASAMAY DUTTA	MD. M. H. CHOWDHURY
MS. BHARATI DEVI	V.M. THOMAS	MS. S. BAYAN ROY	RAB HUSSAIN
DR Z.N. SHARMA	K.K. PHUKAN	S. N. DEV NATH	C.K. DAS
K.K. DEY	B. DEVA GOSWAMI	D.C. DUTTA	PALLABH BHOWMICK
G.K. DUTTA	AMAL CHANDRA DAS	MS. SNIGDHA BARUAH	S.M. SARKAR
B. MRINAL CHOWDHURY	MS. GITI KAKATI DAS	MRS. P.M. DUTTA	S.K. GOSWAMI
KUMUD BARUAH	MS. BAHARUN SAIKIA	PADMA KT. BORAH	HARMOHAN TALUKDAR
APURBA KR. SHARMA	MRINAL KR. CHOWDHURY (Sr. Adv.)	H.S. THANGKHIEW	R.M. CHOWDHURY
NAZRUL ISLAM	MS. AHMEDA BEGUM	P. J. SAIKIA	MASLIM GHANI
RAJIB BORUAH	D.C. KATH HAZARIKA	RAJ KR. AGARWALA	J.C. BEZ
SRIKANTA HAZARIKA	MD. MOTIUR RAHMAN	KAMALESH K. GUPTA	BIJAN CHAKRABORTY
K.N. CHOWDHURY (Sr. Adv)	MS. DIPTI DAS	B. C. CHOWDHURY	A.B. ROY (Sr. Adv)
MRS. ABHA BHATTACHARYYA	M.K. JAIN	JAIRAM GIRI	A.M. BUZARBARUAH (II)
A.K. THAKUR	MS. BASANA RAJKHOWA	SANTANU BHARALI	UTPAL RAJ SAIKIA
A.C. MAHANTA	S.C. DUTTA ROY	P.K. ROY	L. NESSA CHOWDHURY
MS. BHUMIKA CHOWDHURY	S.L. JAIN	MS. GOURI SINHA	DHIRAJ KR. SAIKIA
DR A.K.G. THAKURIA	B. K. BHATTACHARJEE	P.C. DEY	J.K. MISRA
D.K. MISRA (Sr. Adv)	MS. ANUPAMA DEVI	K.K. NANDI	BIPUL SARMAH
DR A.K. SARAF (Sr. Adv)	MS. M. BUZARBARUAH	R.N. PURKAYASTHA	MS. S. DAS BARUAH
DR R.C. BARPATRAGOHAIN	MS. MRIDULA DEVI	S.K. SINGH	G.K. THAKURIA
MD. ALI SEIKH	BHASKAR J. DUTTA	D.K. GOSWAMI	H. K. NATH
B.K. TALUKDAR	MANIK CHANDA	R.K. JOSHI	RAFIQUL ISLAM
NISHITENDU CHOWDHURY	K.K. MOUR	D.C. CHETIA	K.R. SURANA
G.P. BHOWMIK	B.B. GOGOI	MD. ABDUL HANNAN	MS. L. CHENTALAPATI
MD. ABDUL HAKIM (I)	ABDUR ROSHID	MD. IQBAL HUSSAIN	MS. D. DAS ROY
UPENDRA NATH DAS	M.R. PATHAK	DEBJIT KR. DAS	ANUPAL DUTTA
P. K. GOSWAMI (II)	P.K. SHARMA	MS. A.D. THAKURIA	P.K. ROYCHOWDHURY

K.C. MAHANTA	SIDHARTHA SARMA	MS. UMA CHAKRAVORTY	TAPAN DAS (II)
B.C. TALUKDAR	A.K. DEY	MS. JUTHIKA CHAKRABORTY	MRS. PUSPA GOGOI
R.K. DAS (Sr. Adv.)	S.K. MEDHI (I)	MS. S. SENAPATI	MS. APARAJITA SHARMA
PRABIR CHOWDHURY	MD. SHAMSUL ISLAM	MANAS SARANIA	AJOY KR. DAS
KHAGEN GOGOI	RATUL GOSWAMI	MRS. PRANITA CHOWDHURY	BIMAL KR. JAIN
RAJESWAR SARMA	JOYRAM SAIKIA	DEVASHIS THAKUR	REKIBUDDIN AHMED
T.G. BARUAH	BHUMIDHAR BARUAH	MS. Z. ARA BEGUM	MRINAL KALITA
D.G. BARUAH	DEVA KR. SAIKIA	K.C. SARMA	MS. CHANDRAMA SARMA
MD. ABDUL HAKIM (II)	PRAN BORA	SUMAN CHAKRABARTY	K.D. CHETRI
A.C. KALITA	DEBAJYOTI TALUKDAR	ABRAR AHMED	S.J. BARTHAKUR
B.C. SAIKIA	MS. M.D.G. BARUAH	MS. SANGHAMITRA DOWERA	MS. ANJANA DAS
TAFAZZUL HUSSAIN	BHABANI PHUKAN	PRASANTA KHATANIA	K. KATH HAZARIKA
TAUHIDUL ISLAM	RAHMAN ALI	ANUP JYOTI SARMA	PARITOSH BANIK
R.D. LAL	DHIRENDRA KR. DAS	S.C. CHAKRABORTY	ARUNABH CHOWDHURY
B.C. CHAKRABARTY	R. K. BORAH	P.M. DASTIDAR	BHASKAR DUTTA
MS. SUNITA KERJIWAL	ALOK VERMA	HAMIDUR RAHMAN (II)	TAYAM SIRAM
SUKUMAR CHOWDHURY	HRISHIKESH SARMA	MS. DEEPAWALI SHAH	DULAL TALUKDAR
G.C. PHUKAN	A.R. SIKDAR	D.K. CHOMAL	C.R. BISWAS
N.H. MAZARBHUYAN	NITYANANDA BARUAH	MS. ASHA JAIN	BHASKAR KR. SHARMAH
BIMAN BARUAH (Sr. Adv.)	N.K. NATH	MD. A.H. LASKAR	A.K. SAIKIA
TONNING PERTIN	DR PAUL PETTA	AJIT DAS	DINESH AGARWAL
BASARUDDIN AHMED	MS. ARIFA K. CHOWDHURY	MS. REETUJA DUTTA	MS. PANCHALI BHATTACHARYA
MS. DEEPA BORAH	D.M. BORDOLOI	S.K. TEWARI	MS. MAMONI CHOWDHURY
MD. ABDUL MALEQUE	BHABA KANTA GOSWAMI	TAPAN KR. DAS (I)	MS. TRIPUDHARA DAS
J. C. GAUR	M.K. GARODIA	SHAH S. A. RAHMAN	SURAJIT CHAKRABARTY
H.K. CHOWDHURY	MRS. R. PHUKAN SAIKIA	PARAG K. DUTTA	MS. U. BHATTACHARYYA
BIPLAV CHAKRAVORTY	J. N. SARMA	P.C. BARPUJARI	MS. MOMIKSHYA ARUNA (OZAH)
P.N. CHOWDHURY	HAMIDUR RAHMAN (I)	B.N. HAZARIKA	RAJESH AGARWALL
ARUNESH DEB ROY	KAMALESH SHARMA	R.R. KALITA	ABDUL MALIK
MS. N. BHATTACHARYYA	BISWADEV SINHA	M.K. SHARMAH	MS. D.S. NEOG
PRABIN MAHANTA	H.K. DAS	B.C. KALITA	MS. N. N. AHMED
H.K. MAHANTA	B.D. KONWAR	DR B.U. AHMED	MS. S. T. SARMA
M.M. RAY	T.N. SRINIVASAN	M.U. MAHMUD	H. B. GOSWAMI
P.K. DAS	DILIP BARUA	B.N. SARMA BORDOLOI	KHIZIRUL MONIR
MS. SOHELI SEAL	N.J. DUTTA	SALAHUDDIN AHMED	MRS. K. K. CHOWDHURY
MR. AJANTA TALUKDAR	J. K. BAISHYA	MRS. J. SAIKIA BHUYAN	MS. MAMONI DEKA
MRS. N. T. NATH	MATHEIM LINGGI	NARAYAN CHAKRABORTY	MS. DEBJANI SEAL
NIRMALENDU SINHA	MS. APARNA DEV	SASHANKA DASGUPTA	MS. PRIYANKA BARUA
MISS. Z. TSIBU KHRO	AVIJIT ROY	RIPUN BORA	ABHIJIT BHATTACHARYYA (I)
MS. ANITA DEVI	KRISHNENDU PAUL	JAYNAL ABDIN (I)	MS. ECHO SHARMA
MRS. ANU BARUA	HALADHAR KALITA	T.P. MAZUMDAR	KALYAN PATHAK
MS. FATIMA AHMED	DIBAKAR GOSWAMI (II)	ANUPAM SARMA	MANISH GOSWAMI
NILUTPAL BARUA	MRS. N. DEVI SARMA	KAMESWAR LASKAR	MRINMOY KHATANIA
MS. B. DUTTA DAS	C.R. DAS	U.K. THAKURIA	DIPANKAR BORA
UTPAL CH. DAS	MS. ANJU TALUKDAR	J. M. DAS	SUMAN SHYAM
ARUP KR. SARMA (II)	S. P. DEY	MS. G. DAS LAHKAR	BEDADYUTI CHOWDHURY
MS. S. BARPUJARI	MRS. INDRANI SARMA (I)	CHANDRA BORUAH	MS. BORNALI BHUYAN
S.S. SAMADUR RAHMAN	MS. BHANU SENAPATI	S.P. SHARMA	MS. BANTI DUTTA
BISWAJIT PRASAD	DEBASIS SUR	BHUBANESWAR KALITA (II)	MS. MOUSHUMI DEKA
MS. M. PRADHAN	MS. ANURUPA DEY	N. K. GOLDSMITH	MS. CHANDANA NANDI
A.K. JAIN	D.C. BORAH	SURAJIT DUTTA	SUNIL AGARWAL
MS. JYOTIMALA KONWAR	R. K. PRADHAN	A.K. MEHTA	HARI KANTA DEKA (Sr. Adv.)
MS. CHANDANA DEKA	SANTANU BHATTACHARYYA	ANJAN J. SAIKIA	MS. REHANA BEGUM (I)
D.R. BORA	SATYAJEET SHARMA	A.K. BARUAH (II)	O.P. SAHARIA
H.R. KHAN	DEBA KR. DAS	BALDEV SINGH	S.C. ACHARYA
SYED I. RAHMAN	PRIYATOSH BHATTACHARJEE	Y.S. MANNAN	S.S. DUTTA
PARAMANANDA BORAH	PARITOSH PURKAYASTHA	RAJ SEKHAR	AKHTAR PARVEZ
JAYANTA TALUKDAR	MS. RINA BHATTACHARYYA	PULIN BISWAS	MS. N.S. THAKURIA
MS. BONTI SARMA	DEBAJIT BHATTACHARJEE	MONOJ BHAGABATI	S.S. MOZINDER BAROOAH
KULENDRA BHATTA	PRADIP DUTTA ROY	SONESWAR DAS	DIPU MANI THAKURIA
MS. A. DEKA LAHKAR	M.K. MAJUMDAR	MRINAL SARMA	JAINULABEDIN (II)
P.K. BARUAH (II)	B. M. CHOWDHURY	MD. A. ALAM KHAN	JAWRA MAIO
CHITTARANJAN GOSWAMI	SOUMITRA SAIKIA	MRS. J. CHAKRABORTY	JOGEN HANDIQUE
N.K. BARUA	SYED MD. T. CHISTIE	MS. S.B. CHOWDHURY	I.A. TALUKDAR
B.K. BAISHYA	DR (MRS.) M. PATHAK	U.S. AGARWALLA	BIKRAM CHOWDHURY
IFTE KHAR AHMED	MS. KALPANA BARUAH	P.K. SENOWA	NABAJIT BHARALI
D.C. NATH	B.W. PHIRA	O.K. MAHESREE (Sr. Adv.)	MRS. H. M. PHUKAN
MS. NILUFAR RAFIQUE	S.R. RAVA	N.N. BHUYAN CHOWDHURY	A.R. MEDHI
ZAFAR IQBAL	MS. P.B. BHATTACHARJEE	SARBESWAR DAS	MD. BABULUR RAHMAN
MS. MEGHAMALA SHARMA	S.C. BHARALI	MRS. AMI B. SARMA	P.K. PODDAR
AJANTA SARMA	MANOJ AGARWAL	AFTAB ALAM	MD. ILIASH ALI
ADIL AHMED	HAREN DAS	J.K. ADHYAPOK	RAMKRISHNA BHATTACHARJEE
MS. NANDITA MORAL	MS. AJANTA NEOG	COL (RTD.) M. GOSWAMI	M.K. MISRA
MS. DEEPANJALEE DAS	ARNAB BISWAS	B.K. SINGH	R.J. BARUA
O.P. BHATI	SAHIDA BEGUM	MD. AYUB ALI	B. K. DUTTA
DR (MRS) P. CHAKRABARTY	MONMOHAN GOSWAMI	ADHIR S. CHOWDHURY	MRS. S. DAS BHUYAN
JAINUDDIN AHMED	P.C. CHOWDHURY	S.R. SAIKIA	MRS. M. RAJKUMARI
B. KARPUKAYASTHA	M.N. NATH	BAHADUR RAMCHIARY	ACHYUT OZAH

BIKAS HAZARIKA	M.K. MODI	MD. TARIQUL ISLAM	RAGHUNATH PD. ROY
MS. MONI NATH	I.A. HAZARIKA	ABU SAYED	NURMOHAMMOD SARKAR
S. K. DAS	SHAJAHAN ALI	BHASKAR BARMAN	SANTOSH JAIN
RAHMAT ALI	DHIMAN TALUKDAR	MS. BIJOYA BAIRAGI	SUNIL KR. JAIN
DEVAJIT SAIKIA	U.P. BARUAH	PABITRA S. BHATTACHARYYA	DIPENJYOTI DUTTA
MATIN B. U. AHMED	MS. ARUNIMA SENAPATI	SURAJIT BHARALI	MRS. BANANI DAS
B. K. HAZARIKA	MS. SUJATA CHANGKAKOTI	MS. BABINA BEGUM	RAJESH KR. CHAYENGIA
SONJOY SARMA	A.L. MANDAL	MS. NANDITA BHARALI	MS. ASHA TEWARI
MD. A. J. ATIA	UTPAL DAS (III)	SUJIT KR. GHOSH	MRS. R. BOROBORAH
ASHIF AHMED	S. K. KHAITAN	MISS. RUPALIM DAS	MISS. REKHA DEKA
MATIUR RAHMAN	MRS. V. L. SINGH	PRANAB SHARMA	MS. N. MEDHI KALITA
A.K. BASFOR	ARNAB JAN DEKA	MISS M.M. BORAH	MANASH GARODIA
SHOUMEN SENGUPTA	S. K. SINGH	MS. BANTI BAISHYA	JAKIRUL I. BORBHUITYA
D.K. JAIN	NIRAN BARAH	RADHA M. DAS	SUBIR BHATTACHARJEE
MS. MALLIKA DUTTA	MRS. A. A. BEGUM	PADMESWAR DEKA	MS. DIPAKA BORGHAHAIN
AJUNGLA AIER	SONESWAR SAIKIA	ANUPAM CHAKRABORTY	MRINALENDU CHOUDHURY
H. B. SARMA	J. P. CHAUHAN	ANGSHUMAN BORA	DHRUVAJYOTI PATHAK
PRAJNAN C. DEKA	DEBAJIT GOGOI	RAJEEV DAS	KAUSHIK HAZARIKA
ARINDAM BARTHAKUR	GAUTAM SOREN	BISWAMBHAR SHARMA	DILIP BARUAH (II)
M. J. DAS	AFSARUDDIN CHOUDHURY	HARGOBINDA BORUAH	MD. ABDUL MATLIB
P.K. TALUKDAR	JOGEN BORDOLOI	MS. JITU MONI SHARMA	RAJIB HAZARIKA
MS. MOHSYNA SYREEN	SUNIL KR. SINGHA	PUTUL CH. GOSWAMI	NABASHISH GOSWAMI
MS. K. M. PHUKAN	MRS. B. BHUYAN	RANJAN GOGOI	DEBASHISH BATTACHARYA
MS. J. RANI BORA	ARUN NATH	MISS. LOLITA RENGMA	KUMUD CH. BORO
MANASH BARUAH	MS. M. BORDOLOI	MISS. BASABI DAS	NARENDRA NATH JHA
K.K. BHATTA	SADHAN KALITA	MS. RUPANJALI DAS	RANDEEP SHARMA
MRS. RANI DUTTA	CHINMOY BHATTACHARYYA	MANISH CHOUDHURY	MS. TAMANNA BORA
ASLAM KHAN	ANUPAM CHAUDHURY	MISS. MARAMEE GOGOI	MRS. FARIDA BEGUM
PRANAB CHAKRABORTY	PRABAL KATAKI	NABIN DEB NATH	NEELANJAN DEKA
MS. PURABI KALITA	SANJU GANGULY	MRS. CHAYA DEVI	DEVASHIS BARUAH
JAYANTA DEKA	R.K. BOTHRA	MS. BASHARI SEAL	MS. MEETA DEY
NAVAROON NATH	MS. NAVANITA MITRA	MISS DEBALINA CHOUDHURY	TUSHAR KT. RAJKUMAR
MS. NIRMALI TALUKDAR	RAM NAKSHTRA	MS. SMRITISHREE CHAKRAVARTY	MISS. S. MADHURI NEOG
N.A. LASKAR	S.N. RAY	MISS. MAMANI BASAR	MRS. RUNUMI DAS
NAJROL HAQUE	D.K. SARMAH	MISS. SANCHITA ROY	MISS. B. MAYA CHHETRI
MITHUN TALUKDAR	MS. ANUPAMA DASS	MISS. ANJALI DAS	MD. MASUD-UR-RAHMAN HAZARIKA
KANHAIYALAL GUPTA	MISS. R. DEKA	DIPAK KR. KALITA	TAPAN CH. DAS (III)
MRS. M. GOHAIN	L.K. BORAH	NURUL I. CHOUDHURY	SANJAY KR. CHAKRABORTY
MRS. GITA MEDHI	R.K. ADHIKARY	MD. A.K. HOSSAIN	MRS. D. BAISHYA (GOGOI)
B.S. BASUMATARY	S.K. SHARMA	MS. KAVERI MEDHI	MS. ANJU AHMED
N. P. DAS	MISS. ANITA DAS	KAUSHIK GOSWAMI	ROBIN KR. DUTTA
DHRUBA KR. SAIKIA (Sr. Adv.)	J. K. SARMA	ABDUR R. SHEIKH	SHARIF UDDIN
INDRANEEL CHOWDHURY	MRS. M. CHOWDHURY	MS. TAPASI DAS	MRIDUL KR DAS
MRS. R. S. CHOWDHURY	ZIAUL ALAM	HEMANTA KR. SARMA (II)	MRS. CHANDANA SHOME
SUBRAT BHUYAN (I)	MS. N. HOMCHAUDHURY	MISS. DIPSHIKHA DAS	RITU PARNA HAZARIKA
MRS. JYASNA SIKDAR	S.K. SINHA	RAJESH KR. BHATRA	ABHIJIT DAS
MRS. M. SARMA BARUAH	ROMEN BARUAH	SAGAR RAVI G.	MS. KANCHAN NEWAR
J. P. DAS	ARUPANANDA CHOWDHURY	PADMA DHAR UPADHYAY	HRISHIKESH DAS
HIRALAL MAURYA	NILADRI BHATTACHARYYA	MISS. PEACE LAHKAR	PRABIN DAS
KAMALAKSHYA DAS	MS. I. KRISHNATRAIYA	IKBAL H. SAIKIA	ANKUR BHUYAN
MS. IPSITA GOHAIN	MS. PAHARI SAIKIA	DIBYAJYOTI BORAH	MRS. SHAHNAZ BEGUM
MS. DIPASHREE SINHA	N. K. BARKAKATI	MISS. HASINA YESMIN	DEVA KR. DAS (II)
MS. NIRUPAMA BARUAH	ASHIM KR. CHOUDHURY	MRS. JURI D. BARMAN	MS. ROUSHANARA CHOUDHURY
MS. PAPIA CHAKRABORTY	MS. S. HAZARIKA	MISS. ASMINA BEGUM	RABINDRA CH. PAUL
HAREKRISHNA DEKA	RUPJIT DE	MRS. RAKHEE B DEB	MS. M. BHATTACHARJEE
SAJID RAHMAN	R.K. NATH	MRINMOY DUTTA	MS. NAVANITA BARUAH
MS. APARNA AJITSARIA	D. J. DUTTA	MISS. SANTANA SARMA	UJJAL KR. GOSWAMI
G.B. DAS	R.K. SARMA	BIMAL SARMAH	MRINAL KT. NATH
DEBAJEET THAOSEN	DINAMANI SARMAH	AMBAR BARKATAKI	DURGA P. MANDAL
S.K. MEDHI (II)	PARTHA CHOUDHURY	MISS. NIZIFA KHANAM	MISS. NAMITA CHOUDHURY
BEGUM R. A. SULTANA	B.P. SINHA	MS. BARNALI MAHANTA	DILIP KR. JAIN
ALOK DEB	ROFIQUDDIN AHMED	MIZAZUR R. BARBHUITYA	MISS. IJUMONI THAKURIA
MS. B. CHAKRABARTTY	AISWARYYA SARMA	SANJAY ROY	ARUN DEV CHOUDHURY
MS. INDRANI CHETIA	MS. A. BARUA	IMTI LONGJEM	NAKUL KALITA
MS. ANUPAMA DEVI	MD. NIZAMUDDIN SEIKH	MISS. BIPASHA SARKAR	MS. MUJUNI B. SARMA
SIDDHARTHA BARUAH	DIGANTA GOGOI	MISS. RINI SHARMA	MISS. RANJUMONI NEWAR
S.R. RAJBONGSHI	SANJIB ROY	SHAMIMA JAHAN	MOIRANGTHEM G. SINGH
K.K. BHATTACHARYYA	MS. KALPANA GOGOI (SARMAH)	NILOUTPAL RAJKHOWA	SANDIP BHATTACHARJEE
MS. MANJULIKA BAROOAH	ANIRBAN DAS	R.K. DEV CHOUDHURY	DEBASHISH SAIKIA
MS. MANJUJSHA JHA	MRS. INDRANI CHOWDHURY	SONIT KR. SAIKIA	NANDAN SARKAR
MD. KHORSHED ALI	ANAN KR. BHUYAN	MISS. SEWALI KEOT	SOFIQUR RAHMAN
ZAHANGIR HUSSAIN	PALASH DAS	MS. MITALI MAHANTA	UDAY J. SAIKIA
S. N. DEV PUZARI	MS. BIPAAKKHI BORTHAKUR	GAUTAM KR. SARMA	PANKAJ KR. DEKA
DIGANTA KR. MISRA	DIPAK KR. DEY.	SHAHAB UD. MAZUMDAR	IMRAN H. LASKAR
MD. AFTAB HUSSIAN	PARTHA P. BARUAH	ABDUL MANNAF	
MRS. N. S. AHMED ISLAM	AJIT KR. DUTTA		
MS. G.R. MAHILARY	MD. BAHARUL ISLAM		

MS. BANASHREE GOGOI	SANJIB GOGOI	DEEPAK KEJRIWAL	MISS RANJITA VERMA
MISS. HIRAMONI DEKA	ABHIJIT BHATTACHARYA (III)	MISS. AMI SAIKIA	HARINARAYAN SARMA
ISWAR GOGOI	SUDIPTO BHATTACHARJEE	MRS. RUBI G. GOHAIN BARUAH	MISS DIPANJALI DEKA
MISS BIJOYA SINHA	PRAHLAD KR. BRAHMA	MISS. JOYATI PAUL	MD. ALAM GEER
MD. KURBAN ALI	MS. JAGRITI RAJKUMARI	MISS. ANOWARA MAZUMDAR	NUR ISLAM
SAHIDUL H. SARKAR	KUSH RAM BORA	MISS. MADHUSMITA BAISHYA	BABUL DEKA
GAUTAM SHARMA	MS. DEEPALE KALITA	ABHIJIT DAS	AJOY KR. PHUKAN
MISS. ADITI BHATTACJARJEE	DEEPAK BORA	BIJOY KR. DAS	ATAL TEWARI
DHRUBA BANIA	DIPANKAR PD. BORAH	JAHURUL ISLAM	MISS WAHEEDA REHMAN
GAUTAM CHAUDHURY	RAJESH KR. AGARWAL	MISS. GITUMANI DEKA	N. UNNI K. NAIR
SATYABRAT DEV SARMA	MRS. SACHITRA BORA	MS. HIRANYAMAYEE BARUA	NABADIP BAROOAH
MRS. NIRADA SEAL	SUJOY GOSWAMI	MD. JEHIRUL I. AHMED	J. A. HASSAN
NARAYAN D. BHUYAN	RINKU MAHANTA	MS. PRTIBHA DEKA	MISS SANGEETA SARKAR
KULAJIT DAS	JAIDEEP PURKAYASTHA	MRS. S. BORPATRA GOHAIN	ANJAN KR. DAS
MD. ASLAM KHAN (II)	ZAKIRUL AHSAN	MRS. MANASI DAS	MISS JAYA CHANDA
SAMIUL MUNIR	MISS. RINKI BISWAS	SYED S. FAROOQUE	NITESH BHATRA
SANTANU GOSWAMI	MISS. SHABNAM CHETTRY	PARANGAM N. GOSWAMI	MISS DOROTHY ROY
NARAYAN SHARMA	MISS. MANASHI CHAUDHURY	ANOWAR HUSSAIN	MS. ARPANA BORAH PHUKAN
MS. PANCHALI BRAHMA	SANTANU RAJ GOGOI	ADITYA HAZARIKA	MISS LIPKA TALUKDAR
MANISH NATH	MISS. SHARMILA DAS	SHIMANTA NEOGI	MISS MEGHALI DEHINGIA
MISS. REHNA BEGUM (II)	MRS. RUPREKHA DAS	RUPAK DHAR	MISS RIMLY BARUAH
MS. RAJI CHETRI	MS. ARPITA PAUL	TAPAS DHAR	MS. BIPASHA DAS
KISHOR KR. BHANSALI	JOY DAS	RAJA JOY PHOOKAN	MS. PRANITA DAS
DIBAKAR BORAH	DHRUPAD KASHYAP DAS	MANOJ KR. SHARMA	ABHIJEET KR. BARUAH
NARESH MARKANDA	MS. SARMISTHA BARUA	ROUSHAN LAL	SULTAN AHMED
MRS. MAITREYEE BORAH	MRS. PRANITA PATHAK	MD. ROFIQL ALOM	MISS BARNALI BARUAH
JAYANTA KR. PARAJULI	MS. MOUSHUMI DAS	MISS. PRANATI DAS	MRS. M. MAZUMDER DEB
BAPAN CHOWDHURY	MS. BULIE SARMAH	RATUL DAS	MS. PANKAJA UPADHYAY
UTPAL KR. KALITA	MS. NANDINI MUKHARJEE	MISS. BAGMITA SARMA	THANESWAR SARMA
MS. APARAJITA SAIKIA	NEERAJ ANAND	MISS. P. R. MAHANTA	ASHIM TALUKDAR
MRS. MEERA H. BORAH	GITARTHA PATHAK	SANTANU BORTHKUR	ABID ALI
DEBABRATA SAHA	SANKAR P. BHATTACHARJEE	MISS. MITALI BHUYAN	MS. SIMA GUPTA
MS. ANIMITA GOSWAMI	MD. KOHINOOR ISLAM	MISS. SABINA YASMIN	D. N. BHATTACHARYYA
MS. MANOSH SHARMA	SYED MUSFIQUR RAHMAN	KISHORE KR. HAZARIKA	MISS SUDAKSHINA KHANIKAR
MISS. SATYAWATEE KONWAR	PUSPENDRA KR. MEDHI	MOYNUL H. CHAUDHURY (2)	ASHIMANTA GOSWAMI
MD. JAKIR H. KHAN	SANJIB KR. SINGHA	JONAB ALI AHMED	ANIL SHARMA BHATRA
BIJAN KR. MAHAJAN	MISS. NILAKSHI GOSWAMI	BHASKAR NATH	K. R. PATGIRI
ABHIJIT BHATTACHARJEE (II)	MISS. MANISHA SHARMA	ALIN SARMA	DEBENDRA SAHARIA
ARSHAD CHAUDHURY	GAUTAM RAHUL	KULA PD. GOGOI	RAJIB SARMA
PRANAB KR. DAS	MS. ANITA VERMA	H. M. A. MANNAN LASKAR	MUSTAFA JAMAL QUADIR
MS. MITALEE LAHKAR	TONGPOK PONGENER	BIBHASH PATHAK	MISS MANASKANTA BARUAH
KHANINDRA LAHKAR	ANIL GOHAIN	MD. JYOTSHNA ALI	MISS KAVITA K. JAIN
MS. MANJU BORDOLOI	MISS. ANUJITA BORA	JITU BORAH	TAPAN RANJAN DAS
SUSHANTA S. BAROOAH	SANJAY KR. SINGH	MISS BABITA DAS	TRIDIB KALITA
MS. S. HAZARIKA (BORA)	SANJIB BARUAH	MISS RUNMANI DEKA	MS. MAMONI ROY
MD. ASLAM	MISS. SOBhana SAIKIA	MISS MURCHANA SARMA	SAIDUL ISLAM
PRANJAL DAS	MISS. MOON BARUAH	ASHOK KR. BORA	MS. SHAMIMA BEGUM
MS. PANNA SHARMA	BRIJESH SHARMA	RANJAN KR. BHARALI	DIPANKAR BAGCHI
MS. MONALISA KONWAR	MISS. RAKHI PATHAK	BIJAY KRISHNA SEN	SHYAMAL AICH
SANDI K. DEORI	RATAN CH. DAS	MISS MEDHA LILA GOPE	MS. KANIKA SINGHA
MS. M. CHAKRABORTY	NABAJIT NARZARY	DR N.G. GOSWAMI	JAGADISH CH. GOGOI
DEBOJIT SENAPATI	SAFIQUL HUSSAIN	KASHEM BHUYAN	MISS SWARNALI S. CHAUDHURY
RAJKUMAR T. SINGH	NASIR UDDIN	MISS LIYANA RAHMAN	HARIBRATA CHANDA
MS. B. GHOSH (SEN)	MS. N. M. BORDOLOI (BORA)	M. U. MONDAL	MUKUT CH. BHATTA
MS. TASFIA HUSSAIN	PRAKASH KR. BOTHRA	MISS PARUL DAS	SUJIT KR. ROY
MRS. MEHBOOBA BEGUM	BIJOY CHETIA	JAYABRATA SINHA	RAJU GOSWAMI
JAI KISHAN BAJAJ	SUBHAJIT BANIK	MISS BIJAYA HAZARIKA	NANI G. KUNDU
MS. JAYATI PURKAYASTHA	SAHADEV DAS	MISS SUMITA CHAUDHURY	SHEKHAR CHAKRABORTY
MS. PAREE GOGOI	DR K. UDDIN AHMED	DEBAJIT BARUAH	OM P. AGARWAL
A. M. BARBHUIYA	MD. A. Q. AKANDA	MISS DIPANJANA NANDI	RANABRATA BANERJEE
MISS. ARJUMANDA BHANU	PRADIP KR. AGARWALA	ABDUL KASHIM TALUKDAR	MS. SUMITRA SARMA
MS. KANGKI BORKATAKI	MD. FARID U. BARBHUIYA	BIKASH SARAF	MRS. BANDANA DEKA
BINOY PATHAK	MISS. NIYATI KALITA	MS. AMVALIKA MEDHI	TARUN BORA
NITYANANDA UPADHYAYA	MRS. SADHANA KALITA	BABUL KUMAR DAIMARI	MOTI RAJ ADHIKARI
SANJIT SHIL	ARUP GOSWAMI (II)	MISS IVALINA DEKA	MISS SABBINA YASMIN
MS. JULIE MAHANTA	MS. ARUNDHATI BORA	SANJIB GOSWAMI	BISWAJIT BURAGOHAIN
MRS. MADHABI SAIKIA	MS. RITAMANI GOSWAMI	SABYASACHI P. CHAUDHURY	MRS. BOBY G. BURAGOHAIN
MISS. BABITA RANI DAS	SHUROT ZAMAL SHEIKH	DEBA KUMAR BORDOLOI	MISS SANGEETA BURAGOHAIN
SANTANU KR. DAS	SUMAN CHETIA	MANINDRA CHANDRA DAS	NEEL KAMAL DEV NATH
MISS. DOLORINA PATHAK	ALAKESH DEV SARMAH	MUL HOQUE AHMED	MISS DIPANNITA CHAKRABORTY
SUBHRANGSU DHAR	RANJIT KR. GOSWAMI	BATU KRISHNA BORAH	NAZMUL I. MAZARBHUIYA
PARAMA KUMAR GOGOI	JAKIR HUSSAIN SAIKIA	MISS BANDITA DEY	PRASANTA HAZARIKA
MISS. GOPA SUTRADHAR	BHUPENCH. PEGU	MISS JULI GOGOI	MS. NAZNEEN AHMED
IKBAL AHMED	KUNTAL SHARMA PATHAK	MS. V. N. LASKAR	RIYAJUDDIN ANSARI

SOURAV SHARMA	DR. TILOK DASGUPTA	MD. HOSNUL HOQUE	MAZHARUL ISLAM
MS. SIMA RANI DEY	ASHIM KUAMR BARUAH	TRIDIB BAIDYA	MRIDUL KR. BORAH
MS. SWARNALATA GOSWAMI	SANJAY SINGH	SANTANU KR. SARKAR	MRS. NANDITA NATH
MAINUL H. BARBHYAN	PRATIM KR. CHAKRABORTY	PRASANTA S. DEKA	MISS KALPANA TALUKDAR
MUKTI RAM LASKAR	MOHD. INAM UDDIN	MS. BINITA SWARGIARY	BHUPEN KUMAR
MISS BINITA BARUAH	NEELOTPAL DEKA	MISS SNIGDHA DAS	MS. MITALI GOGOI
RAFICUL ISLAM (II)	MS. RUBINA SULTANA	ATANU GANGULY	MISS RULI BARUAH
MISS KAMALA SINGHA	PARSWAJYOTI DAS NAIR	BHARGAV SARMA	DIGBIJOY MANDAL
MISS ANUPAMA ROY	MS. AYESHA SIDDICA	TALAT H. HAZARIKA	SANTANU PARASHAR
BISWAJIT CHAKRABORTY	MS. BHARATI MUKHERJEE	DIPAYAN DUTTA	MS. MRINALEE BHUYAN
MD. RAFIKUL ISLAM (III)	MS. MALABIKA P. GOGOI	GHANASHYAM DAS	SWAPAN KUMAR DAS
BINODAN TALUKDAR	SRAVAN KR. TALUKDAR	NAYANJYOTI MEDHII	MS. ALPANA SAIKIA
MISS MINERVA BARTHAKUR	HIFZUL I. CHOUDHURY	MS. MOON MOON LASKAR	MISS VASHREEN AHMED
MISS NITU HAWELIA	SUSHANTA DAS	DILIP DEY	MISS NILAKSHI BARMAN
RAHUL BEZBARUAH	AMIT JALLAN	MANOJ KR. SARMA	SAIKH MD. A. PAHLAVI
ABU NASERUDDIN AHMED	ISTIAQUE ALAM	MRS. JENNIFER ZAMAN	SHAH NEWAJ AHMED
SUMIT DAS	RAJIB CHAKRAVORTY	GURVINDER SINGH SODHI	MRS. ABHINANDITA CHAKRABARTY
SANACHOWBA SINGHA	LASHMI N. DIHINGIA	MD. GIASH UDDIN	MRS. NIBEDITA SARMAH
YUNUSH AHMED	RAKESH DUBEY	MS. JULIANA RAHMAN	MANASHI HALOI
MISS RITA DEVI	DEVJYOTI CHOUDHURY	MUSTAKIM RAHMAN	MISS SUSMITA KANUNGOE
N. ANIX SINGH	PRIYANKU SUNDI	PRANJAL BORTHKUR	MS. TEENA SHARMA
BANDAN KR. KAR	SUBRATA NATH (II)	BIPUL KR. DAS	MS. MANISHA SARMAH
BIKRAM MALAKAR	MISS GITY KALITA	ASHOK KR. BORAH (2)	MISS BIJU RANI KALITA
LALIT KR. MINDA	ROSHAN MALOO (JAIN)	MISS PALLAVI TALUKDAR	MISS BARASHA DAS
MD. FAJLEY K.R. AHMED	MS. ONTIMA SHARMA	INDRAJEET SHARMA	SAMUDRAGUPTA DUTTA
AMZAD HUSSAIN	TAPAN ROY	SUKUMAR SARMA	MISS KABITA GOSWAMI
PHANINDRA KALITA	MOINUL HOQUE ANSARY	NAYAN JT. SARMA	RAJEEB KALITA
JITEN PAYENG	MD. RAHMAT ALI (II)	RITE BARNA DEKA	TRIDEEP BARUAH
MS. KABERI DEKA	MISS MARY GOGOI	MS. MOMITA BARAH	MS. AFSANA IRFAN
PRADIP KR. KALITA (II)	IDRISH CHOUDHURY	MISS LIPICA DEVI	MRS. DIKSHA H. BAROWA
SANTANU BORA	MS. MINAKSHI BHATTACHARJEE	RITURAJ BISWAS	MS. TRIPTI PATOWARY
KARABI KALITA	JYOTIRMOY PATOWARY	MISS SEEMA CHAKRAVORTY	KRISHNA KT. DAS
MISS MANIKA CHOUDHURY	SHEELADITYA	SATYAJIT KR. SHARMAH	NAYAN MONI HAZARIKA
MISS RUMA DAS	MADHURYA MAHANTA	THAKUR	ZAKIR HUSSAIN (II)
RAFIQUL ISLAM (IV)	MISS SHEHNIAZ RASUL	DR. MATIUR RAHMAN	ABDUS SABUR AKAND
MASTER SHELIM	RASIDUL HUSSAIN	MRS. P. DUTTA BUJARBARUAH	MRS. SABINA YESMIN (II)
MRS. SUNITI KALITA	MISS ANJANA SINGHA	AMAL KALITA	MRIDUL MAHANTA
MD. NEKIBUDDIN AHMED	MD. ABUBAKKAR SIDDIQUE	MS. MANJU AGARWALA	MRS. SONGITA MAHANTA
RAJIB BORPUJARI	ABDUL AWAL	MOBARQUE HUSSAIN	ABDUL GONI
DIGANTA BARMAN	SOHEL ALIM	PURBADRI BANERJEE	TILAK RANJAN SARMA
SAMIR DA	JAHID M. A. CHOUDHURY	MRS. C. BARUAH TALUKDAR	
ABDUL HASHEM KHANDAKER	MISS JULFIYA BEGUM	ZAKIR HUSSAIN	

Received from the executant,
satisfied and accepted

S. Chakraborty
Advocate

Mr/Ms..... will lead
me/us in the case

And Accepted

And Accepted

*Radha Shyam
Chakraborty*

Advocate

Mahesh Kumar
Advocate

And Accepted

Z. Khan Ro
Advocate